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**THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**I.A. NO. 451 OF 2025**

**IN**

**APPEAL NO. 15 OF 2025**

**IN THE MATTER OF:**

Vasant Kunj Residents Welfare

Associations, Sector -B, Pocket-1

...Appellant

Versus

Ministry of Environment, Forest &

Climate Change & Ors.

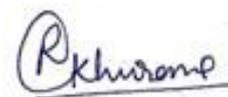
...Respondents

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**01.09.2025**

**New Delhi**



Filed by  
Rahul Khurana Adv  
A-174A, Defence Colony  
New Delhi -24  
9811894060

2296

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...Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 5 IN RESPONSE TO THE  
INTERLOCUTORY APPLICATION FILED BY THE APPELLANT**

**MOST RESPECTFULLY SHOWETH:**

1. That the present reply is being filed by Respondent No. 5/Answering Respondent, M/s R.R. Texknit LLP, in response to the captioned Interlocutory Application ("IA") filed by the Appellant seeking to place additional documents on record in Appeal No. 15 of 2025.
2. That at the outset, it is submitted that the instant IA is misconceived both in facts and law. The IA also raises fresh allegations that do not form part of the Appeal. The present Appeal challenges the grant of Environmental Clearance ("EC") dated 13.01.2025 to Respondent No. 5/Answering Respondent for the Group Housing Project at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, New Delhi.

3. That without prejudice to the above, Answering Respondent denies all the allegations made in the IA regarding any concealment of facts and plagiarism in the application for grant of Environmental Clearance, including allegations with respect to plagiarism, ecological sensitivity, existence of wetlands/water bodies, impact on the Ridge area, or any other material aspect. It is reiterated that all statutory documentation, studies, and clearances relating to topography, hydrology, land use, forest/Ridge classification, or compliance with environmental safeguards have been duly submitted and appraised in the process leading to the grant of EC.
4. That the allegations concerning similarities or alleged plagiarism of EC application in the Air Pollution Dispersion Report and the Urban Heat Island Effect (UHID) & Daylight Compliance Report are denied. All reports, studies, and plans appended to the application were prepared in accordance with the input parameters including land use and height of surrounding buildings.
5. That the Answering Respondent, through its EIA consultant organization, carried out a comparative analysis of rural and urban conditions based on the baseline data. The Report, annexed herewith, clearly demonstrates that even if the AQ model were run on urban standards, the variation, if any, is only minuscule and marginal and does not significantly alter the predicted concentrations.

Copy of the Comparison Report is annexed herewith as **Annexure A-1**.

6. That it is clarified that the Air Pollution Dispersion Report takes into account the actual air quality as on the site. For the purposes of air-quality the baseline data is collected from actual site and the undertaking regarding the same forms part of the Form 1A.

7. That it is submitted that the observations and findings of the regulatory authorities and expert bodies, including the Ministry of Environment, Forest & Climate Change (“**MoEF&CC**”), record that the project complies with all applicable requirements under the Environment Impact Assessment (EIA) Notification, 2006, as amended from time to time. In fact the Answering Respondent has undertaken to meet the requisite stipulated conditions imposed during grant of EC, including but not limited to protection of water bodies, sustainable water use, solid and liquid waste management, and safeguarding of the Ridge/morphological features, if any.
  
8. That the Answering Respondent further submits that the existence and proximity of the Adhrang Nath Pond was rightly declared as being beyond 100 metres. In fact, at Annexure-7 of the IA at Page 722, the distance between the plot area and the pond area is clearly shown as 128.18 metres. Further, even in the IA, it is admitted that the distance between the pond and project plot is 128.18 metres. The present allegation is nothing but a baseless and desperate attempt by the Applicants/Appellants to raise frivolous and immaterial contentions, which have no bearing whatsoever on the validity of the Environmental Clearance (EC) granted. In fact, Page 262 and 263 of the Appeal clearly records an undertaking that there is no water body within 100 metres of the project site. By admission in the IA, the Applicants have admitted that the said wetlands/pond is in the process of being rejuvenated which essentially means that the existence of the said wet land as on the date of grant of the EC is questionable, therefore any allegations with respect to concealment holds no water.
  
9. That issues relating to land classification as “South-Central Morphological Ridge” and necessary permissions from the Ridge Management

Board/Competent Authorities has become infructuous. In the light of the report no. 25 of 2025 dated 14.05.2025 of the Central Empowered Committee (“CEC”) constituted by the Hon’ble Supreme Court, submitted its with regard to construction of Group Housing Project at the project land. The CEC Report has recommended as follows:

*“18. Based on the submissions made above and after considering that the project has all statutory and other necessary approvals from the competent authorities for construction of a Group Housing Project on the ‘subject land’ owned by M/s RR Texknit LLP, and that part of the ‘subject land’, though not part of the notified Ridge Forest Area land but is falling in morphological Ridge Area, it is recommended that “this Hon'ble Court may consider permitting M/s RR Texknit LLP for use of 4553 sq.mt. (0.4553 ha) of the ‘subject land’ without felling of any tree for the construction of Group Housing Project” subject to the following conditions....”*

The Copy of the CEC Report No. 25 of 2025 dated 14.05.2025 is already annexed with the reply to the Appeal.

10. That the Hon’ble Supreme Court, vide order dated 12.08.2025 in W.P.(C) No. 202/1995 titled T.N. Godavarman Thirumulpad v. Union of India & Ors., while considering I.A. Nos. 159062/2025 & 159063/2025, was pleased to allow the application filed by the Answering Respondent. In the said application, the Answering Respondent had prayed for acceptance of the recommendations of the CEC, and the Hon’ble Supreme Court observed as follows:

*“Be that as it may, since the applicant is having valid permissions from all the competent authorities and since the CEC has also found that the permission to go ahead with the project can be granted on imposing certain stringent conditions, we see no reason not to accept the recommendations of the CEC.”*

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The Copy of the order dated 12.08.2025 in W.P.(C) No. 202/1995 titled T.N. Godavarman Thirumulpad v. Union of India & Ors., passed by the Hon'ble Supreme Court is annexed herewith as **ANNEXURE A-2** [relevant page no. 76]

11. That the Answering Respondent reserves its right to make further and detailed submissions on all issues raised by the Appellant in the IA and the main Appeal, including any challenge to legal and factual assertions, and craves leave to file further affidavits/notes, if so directed by this Hon'ble Tribunal.

### **PARA-WISE REPLY**

12. The contents of paragraph 1 of the IA are admitted to the extent that the project for which Environmental Clearance (EC) was granted concerns a Group Housing development at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, New Delhi. However, the allegations that the EC is bad in law or granted without due process, or that the site falls extensively within the Ridge or protected areas, are denied. It is submitted that detailed technical and environmental scrutiny was undertaken by multiple statutory and expert bodies including the EAC, DDA, Ridge Management Board, and the Ministry of Environment, Forest & Climate Change (MoEF&CC). All required clearances were obtained in accordance with statutory norms and the applicable Law, including compliance with the Environment Protection Act, 1986 and the EIA Notification, 2006, as amended. The Hon'ble Supreme Court has, vide order dated 12.08.2025 in W.P.(C) No. 202/1995 titled T.N. Godavarman Thirumulpad v. Union of India & Ors., while considering I.A. Nos. 159062/2025 & 159063/2025, affirmed the recommendations of the CEC. The contents of the preliminary submissions

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are reiterated. The assertions regarding concealment or suppression of material facts are vehemently denied. It is denied that soil analysis, traffic and water analysis and analysis relating to population density has not been done. The Soil Investigation Report, the Traffic Impact Assessment as well as the other test reports have been annexed with the Form 1A which also forms part of the Appeal. The contents of the preliminary submissions are reiterated and not repeated herein for the sake of brevity.

13. The contents of paragraph 2 in so far as it relates to the filing of the appeal is concerned, is a matter of record.
14. The contents of paragraph 3 are noted and it is respectfully submitted that in compliance with the said direction, Respondent No. 5 has filed its reply. The rest of the paragraph is a matter of record and does not call for a specific response.
15. The contents and allegations in paragraph 4 are denied. The additional documents are neither necessary nor relevant, and no material facts have been suppressed by Respondent No. 5. Moreover, the present IA has been filed with the ulterior motive to bring on record new allegations qua the EC.
16. The contents of paragraph 5 are denied *in toto*. It is a matter of record that the Environmental Clearance (EC) application for the present project submitted by the Answering Respondent was prepared by Perfect Envirosolutions Pvt. Ltd., who also prepared the EC application for the Group Housing Project at Khasra No. 219/220, Sindhora Kalan Village, Gulabi Bagh. However, similarities in the report formats and certain standard methodological parameters are a result of the input parameters as

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uploaded in the software which generates the result and do not imply any impropriety or factual inaccuracy. It is in fact now clear that even if the urban conditions were applied, the difference would have been miniscule. The incorrect project description appearing in Paragraph 2.3.1 of the Air Pollution Dispersion Report is an inadvertent clerical error. It is clarified that the geo-coordinates, site-specific data, and environmental impact assessments pertain solely to the present project at Vasant Kunj. This clerical inaccuracy has no bearing on the environmental data or the validity of the respective reports. With respect to the similarities noted between the Urban Heat Island Effect (UHID) & Daylight Compliance Reports for the present project and the Gulabi Bagh project, it is submitted that the macro-climatic data, such as weather files, longitudes, and latitudes used in the UHID analysis are derived from publicly available meteorological data for the city of Delhi and are therefore identical across projects located within the same region. The allegations of copying or mala fide preparation of reports are denied. The reports submitted for Answering Respondent's project at Vasant Kunj are accurate, reliable, and conducted using appropriate scientific methods in compliance with statutory requirements under the EIA Notification, 2006. It is false to suggest that there are any similarities as regards the longitudes and latitudes. The allegations are completely baseless patently false, misleading, and deliberately concocted to create prejudice against the project. It is evident that these allegations are made with the sole objective of derailing the project on frivolous and fabricated grounds, and deserve to be rejected outrightly.

17. The contents of paragraph 6 are denied. It is respectfully submitted that there are no similarities as alleged by the Appellant, and therefore there is no contradiction in the certification. *In arguendo*, if there is any similarity it emanates solely due to the fact that that the same methodology and

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software was used. The report for the present project remains project-specific, accurate, and compliant with statutory requirements. The allegations of any misrepresentation are denied.

18. The contents of paragraph 7 are irrelevant and denied. It is submitted that the Answering Respondent has already clarified that the errors as regards the name of the project which has occurred only on one page of the entire Form 1A is a typographical error and has no bearing on the assessment or grant of EC. It is respectfully submitted that the EIA/EMP Report for the present project has not been “copied” from any other project’s report. While certain standardised formats and city-wide baseline data may resemble other reports prepared by the same accredited consultant, all project-specific data, geo-coordinates, analysis, and assessments are unique to the present site. Accordingly, the provisions of the said OM are not attracted, and there is no basis for withdrawal or de-novo appraisal of the EC granted. The preliminary submissions are reiterated and not repeated herein for the sake of brevity.

19. The contents of paragraphs 8 to 11 are denied as being factually incorrect, misleading, and without merit. The Answering Respondent has not suppressed any material fact regarding the existence or proximity of the Adhrang Nath Pond wetland. The pond, maintained by the Delhi Development Authority is situated at a distance of 128.18 meters from the project site which is well beyond the 100-meter threshold prescribed under applicable environmental regulations for mandatory disclosure in Form 1 and Form 1A. This distance is clearly acknowledged and admitted even in the IA itself. The disclosures made in Form 1 under “III. Environmental Sensitivity” (Pages 101-102 of the Appeal) and in Form 1A under “I. Land Environment” (Page 111) correctly state that there are no wetlands or water

bodies within 100 meters of the project site. Thus, there has been no concealment or suppression of information; the disclosure fully complies with statutory requirements. Furthermore, the allegation of deliberate concealment is further undermined by the Appellant's own admission that the said wetland is presently under rejuvenation as per the directions of the Wetland Authority of India. The purported suppression is a baseless attempt to mischaracterize the facts and raise frivolous contentions that bear no relevance to the Environmental Clearance granted to the Answering Respondent. All relevant material facts regarding wetlands and water bodies have been appropriately disclosed in strict compliance with environmental norms and Tribunal directions. The contentions of the preliminary submissions are reiterated.

20. The contents of paragraph 12 are denied except as matters of record. The Appellant's assertion is purely speculative, relying on a mere "likelihood" that Answering Respondent will use groundwater. This speculation is baseless and backed by no evidence but mere conjectures. It is specifically reiterated that the Delhi Jal Board ("**DJB**"), by letter dated 05.02.2024, directed the Answering Respondent to make its own arrangements for non-potable water. In full compliance, Answering Respondent has arranged for treated water from the Vasant Kunj STP for all construction activities, as already disclosed in Form 1A. It was further undertaken that any wastewater generated would be treated onsite using a mobile STP. Moreover, as per DJB letter dated 06.06.2024, Answering Respondent is permitted to collect treated effluent from Vasant Kunj STP for industrial and construction use. Advance payment of Rs 10,000/- has also been made to DJB as required. All actions comply strictly with statutory requirements and DJB's directions. The apprehensions raised by the Appellant are unfounded, and the water management strategy for the project is fully

transparent and lawful. The allegation emanating from a speculation shows the clear mala fides of the Appellant to derail and delay the construction of the project.

21. The contents of paragraphs 13 and 14 are denied as being factually incorrect, legally misconceived, and contrary to the record. The proposed project forms part of an already developed residential colony and lies outside any designated ecological hotspot; hence, no adverse environmental impact arises. It is submitted that the Chief Conservator of Forests, vide letter dated 08.01.2025 to the Central Empowered Committee (“CEC”), has clearly stated that the morphological ridge map available on the E-Vanlekh portal is tentative in nature and cannot be relied upon for legal proceedings. The portal itself carries a clear disclaimer that

*“The Map Layers are tentative and not to be used as a base for initiating legal action or litigation in an issue. The accuracy and authenticity of this map will have to be confirmed from concerned land owning/managing agencies.”*

Therefore, it is submitted that the reliance on this portal by the Appellant is misplaced and legally untenable.

The Copy of Screenshot of e-Vanlekh Portal reflecting the disclaimer is annexed as **ANNEXURE R-3**.

The issue of the project land falling in a morphological ridge area now stands conclusively addressed by the CEC Report No. 25 of 2025 dated 14.05.2025, submitted to the Hon’ble Supreme Court in relation to this very project. After noting that the project has all statutory and necessary

approvals from competent authorities, and that the land is not part of the notified Ridge Forest Area, the CEC has recommended that:

*“18. Based on the submissions made above and after considering that the project has all statutory and other necessary approvals from the competent authorities for construction of a Group Housing Project on the ‘subject land’ owned by M/s RR Texknit LLP, and that part of the ‘subject land’, though not part of the notified Ridge Forest Area land but is falling in morphological Ridge Area, it is recommended that **"this Hon'ble Court may consider permitting M/s RR Texknit LLP for use of 4553 sq.mt. (0.4553 ha) of the ‘subject land’ without felling of any tree for the construction of Group Housing Project”** subject to the following conditions....”*

Accordingly, the matter is settled, and there is no requirement of prior Forest Clearance under the Forest Conservation Act, 1980 or the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, as incorrectly alleged. There has been no deliberate concealment of any fact before the authorities.

It is submitted that any reliance on the Minutes of Ridge Management Board meeting is now infructuous in the light of the CEC report as well as the order of the Hon’ble Supreme Court as averred hereinabove.

22. That the contents of paragraph 15 are irrelevant and denied. It is submitted that there is no relevance in the present case regarding the proposed foreclosure of any other project as has been averred by the Appellant. The contents of the preliminary submissions are reiterated and not repeated herein for the sake of brevity.

23. That the contents of para 16 and 17 are incorrect and denied. It is clarified and reiterated that in the case of T.N. Godavarman v. Union of India and Others (W.P. (C) No. 202/1995), the Hon'ble Supreme Court vide order dated 12.08.2025 while allowing the Applications of the Answering Respondents herein has upheld the recommendations of the CEC. In fact, the Hon'ble Supreme Court, vide the same order has dismissed the applications filed by Mr. Rajeev Ranjan (who is the Appellant in the connected Appeal No. 19/2025) objecting to the approval of the proposed group housing project. In light of the above, the allegations in these paragraphs deserve outright rejection as irrelevant, and contrary to the authoritative findings of the CEC and other competent statutory bodies.
24. That the contents of paragraph 18 and 19 are incorrect and denied. It is reiterated that subsequent to the decision of the Hon'ble Supreme Court dated 12.08.2025, the issue of construction at the project site has been settled conclusively. Therefore, the allegations that the project site forms part of the morphological ridge is now infructuous. Any allegation regarding the same is vehemently denied. It is specifically denied that there is no application of mind. The contents of the preliminary submissions are reiterated and not repeated herein for the sake of brevity.
25. That the contents of paragraph 20 are incorrect and denied. It is reiterated that the issue pertaining to the project site forming a part of the morphological ridge as well as permission to construct on the project land has already been clarified herein above in this Reply. The CEC has granted its clearance and the Report of the CEC has been confirmed by the Hon'ble Supreme Court vide order dated 12.08.2025.

26. The Appellant's entire averment rests on the claim that the project land forms part of the South-Central Morphological Ridge as per the E-Vanlekh portal. At the outset, the E-Vanlekh portal itself carries a disclaimer that its morphological ridge map is tentative and cannot be relied upon in legal proceedings. In view of the Supreme Court's order and affirmation of the CEC Report, which has permitted construction without felling of trees, the allegation of the Appellant is without basis.
27. The contents of paragraph 21 are incorrect, misleading and denied. That vide the latest order in the Bhavreen Khandhari vs. Rakesh Sharma and Ors, Contempt Petition Diary No. 57901/2024 in W.P (Civil) 4677/1985, the Hon'ble Supreme Court had adjourned the hearing owing to the pendency of I.A. No.126582/2025 containing recommendations of the CEC. Now, since the I.A. No.126582/2025 has been decided in favour of the Answering Respondent vide order dated 12.08.2025, this contention of the Appellant has become irrelevant.
28. The contents of paragraphs 22 and 23 are denied. The documents sought to be introduced are neither essential for the adjudication of the present dispute nor relevant to the issues in the Appeal. The present application is misconceived and not filed bona fide, but is an attempt to delay proceedings and burden the record with superfluous material.

**REPLY TO THE PRAYER:**

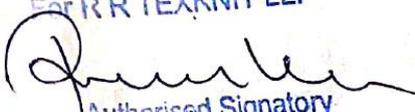
29. The Answering Respondent most respectfully submits that the reliefs sought in the present IA are wholly misconceived, unwarranted, and devoid of merit. The additional documents sought to be brought on record are neither relevant to the real controversy in the Appeal nor necessary for its

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proper adjudication, as the material issues stand conclusively addressed by competent statutory authorities and, in part, by the Hon'ble Supreme Court-appointed Committees. It is, therefore, prayed that this Hon'ble Tribunal may be pleased to dismiss the present IA as the same is a frivolous attempt to re-agitate settled matters and delay the proceedings in the main Appeal.

01.09.2025

Delhi

For R R TEXKNIT LLP  
  
Authorised Signatory

Respondent no.5

Through

Counsel



Rahul Khurana Adv

2310

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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IN

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.....Appellant

Versus

Ministry of Environment, Forest &  
Climate Change & Ors.

.....Respondents

**AFFIDAVIT**

I, Rakesh Kumar Sharma S/o Late Sh. Hari Shankar Sharma R/o 137, Jor Bagh, Lodi Road, New Delhi-10003, do hereby solemnly affirm and state as under:

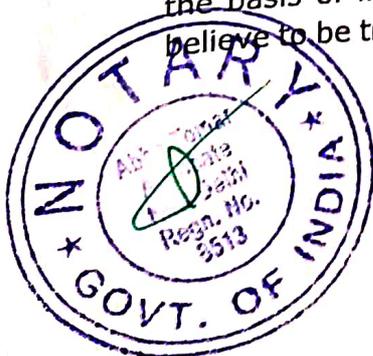
1. That I am Partner of RR Texknit LLP (Respondent No.5) and as such fully acquainted with the facts of the case, hence, competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply to the IA No. 451 of 2025 which has been drafted under my instructions. I say that the facts stated therein are true to my knowledge and belief, derived from the records and the submissions are based on legal advice received from counsel believed by me to be true.

SEP 2025

For R R TEXKNIT LLP  
*Rakesh Kumar Sharma*  
Deponent  
Authorised Signatory

**Verification:**

Verified at New Delhi on ..... day of ..... 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.



Certified that the foregoing statement was declared on solemn affirmation before me which has been read over to the deponent who has admitted

It as correct

Notary DELHI

SEP 2025

Deponent

For R R TEXKNIT LLP  
*Rakesh Kumar Sharma*  
Authorised Signatory

Certify the deponent's signature has signed in my presence

**Query 1. Run a AQ model on urban standard**

**1. Urban Stability Conditions**

Table 2. Stability classification

Stability Class	$\sigma_y$	$\sigma_z$
A	$0.32x (1 + 0.0004x)^{-0.5}$	$0.24x (1 + 0.001x)^{0.5}$
B	$0.32x (1 + 0.0004x)^{-0.5}$	$0.24x (1 + 0.001x)^{0.5}$
C	$0.22x (1 + 0.0004x)^{-0.5}$	0.20x
D	$0.16x (1 + 0.0004x)^{-0.5}$	$0.14x (1 + 0.0003x)^{-0.5}$
E	$0.11x (1 + 0.0004x)^{-0.5}$	$0.08x (1 + 0.0015x)^{-0.5}$
F	$0.11x (1 + 0.0004x)^{-0.5}$	$0.08x (1 + 0.0015x)^{-0.5}$

**2. Model run of urban condition**

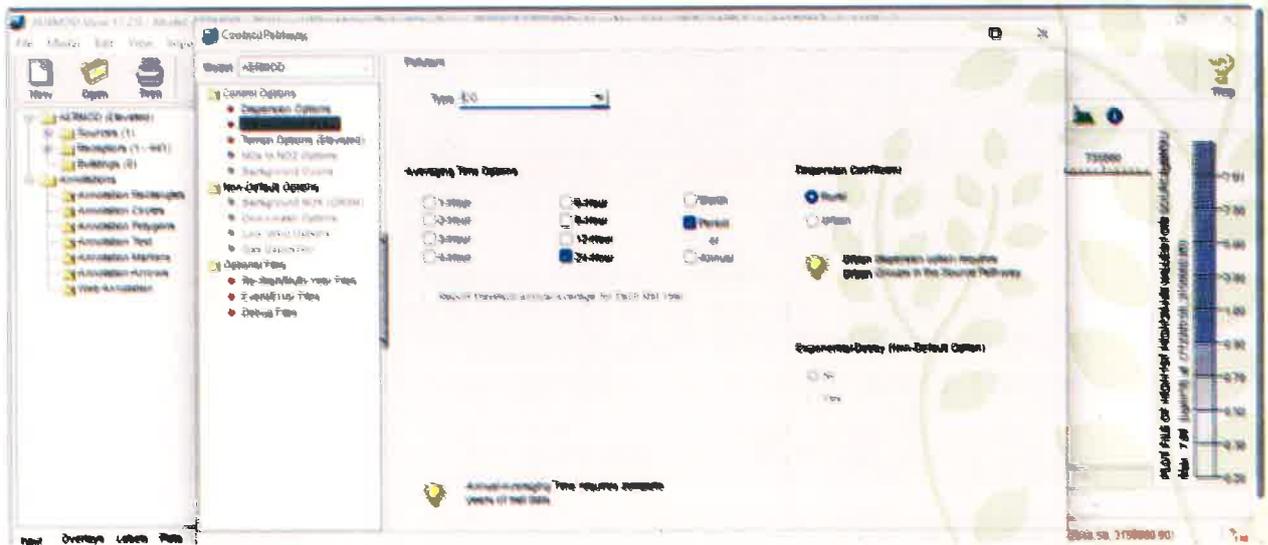


Fig1: Screenshot showing dispersion coefficient rural



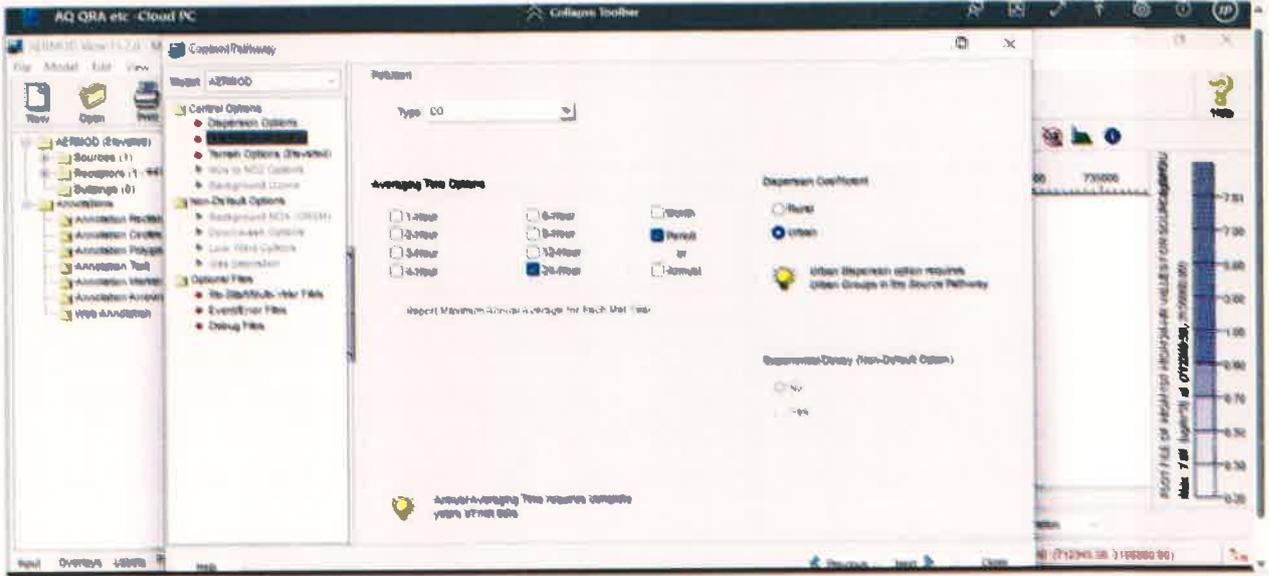
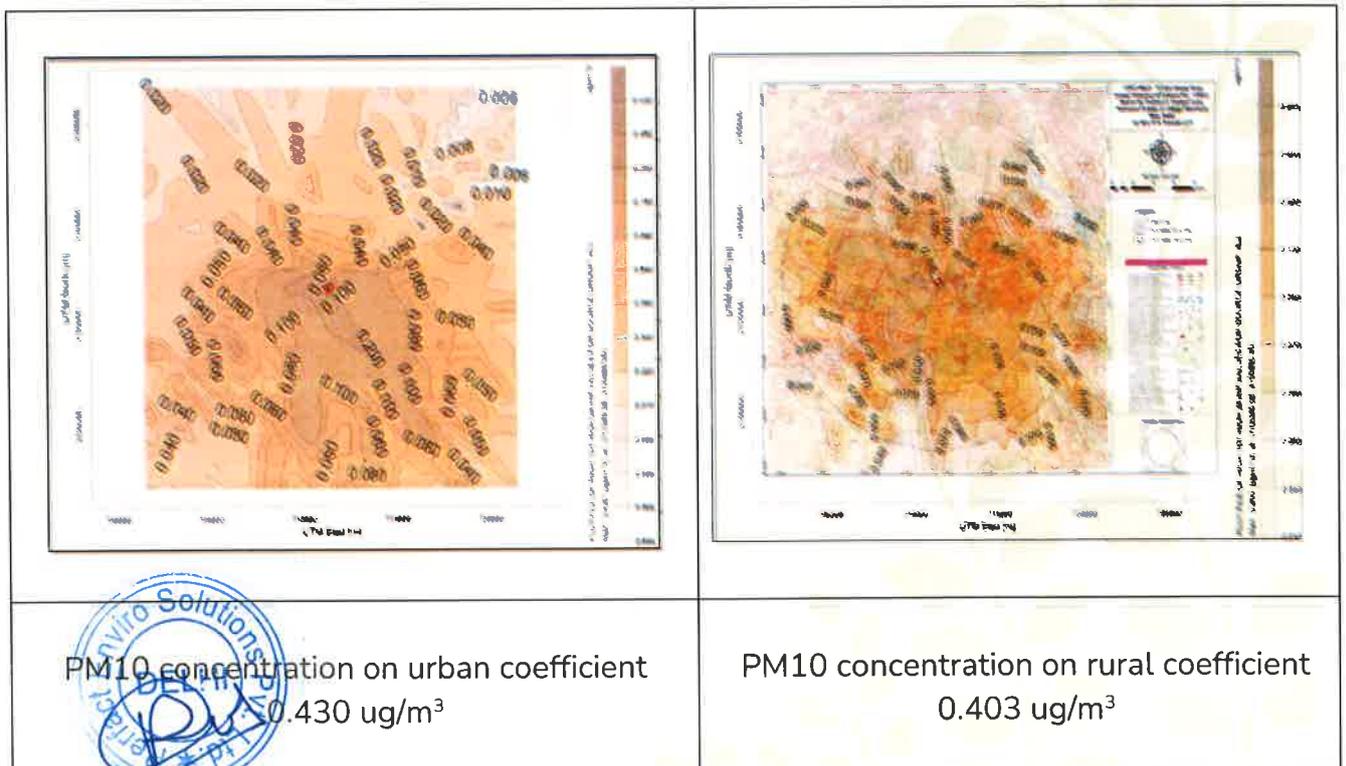
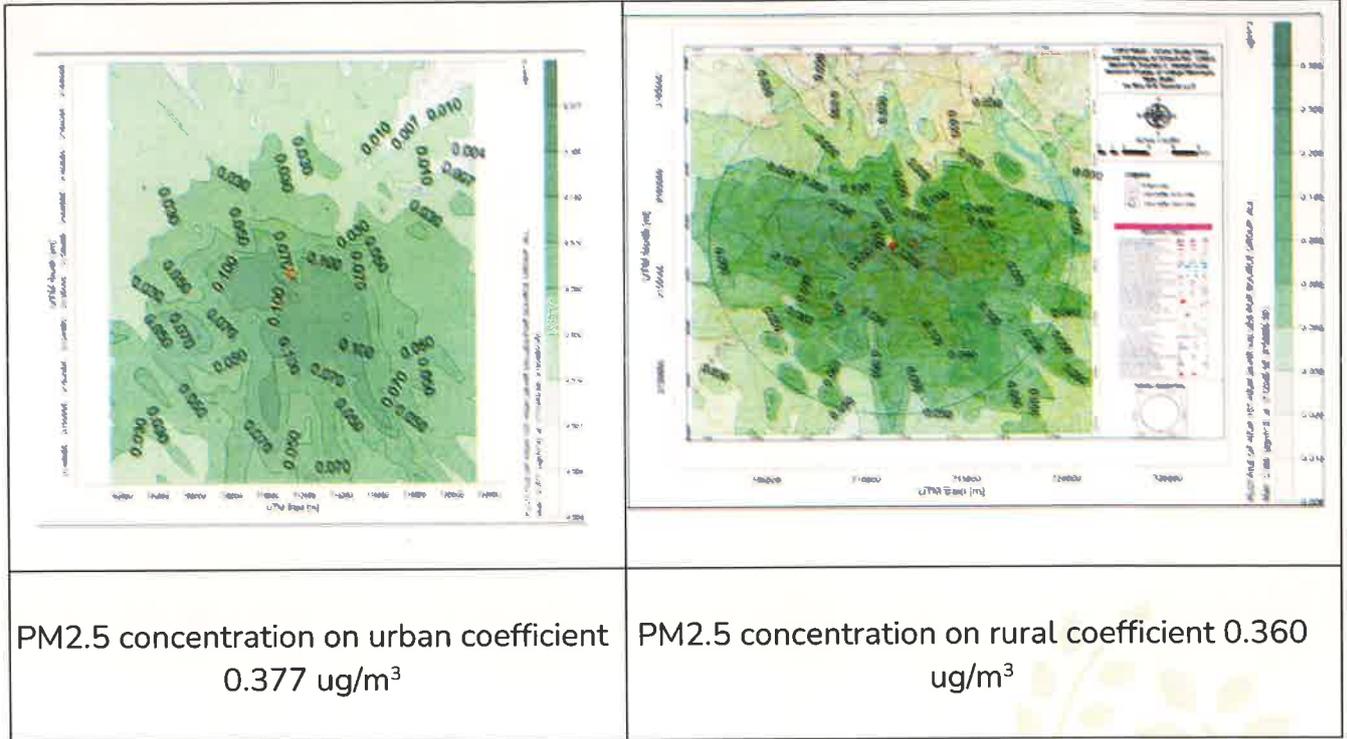
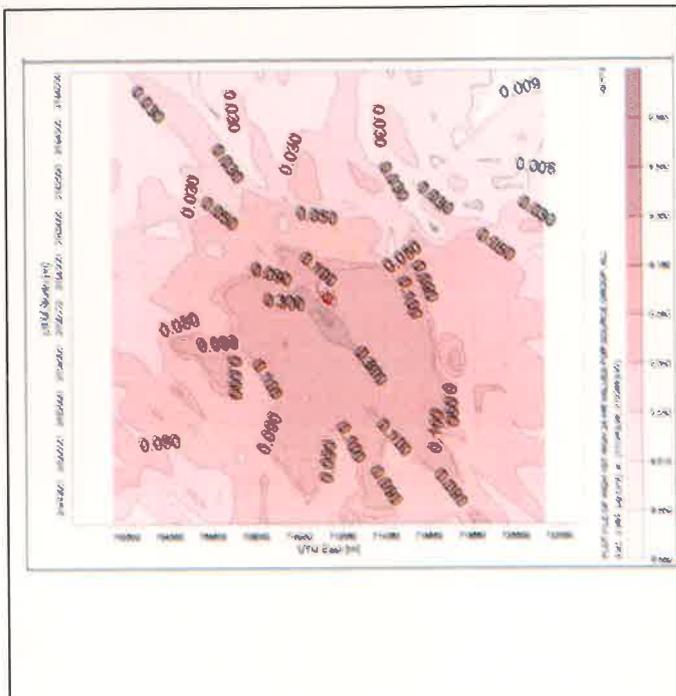


Fig2: Screenshot showing dispersion coefficient urban



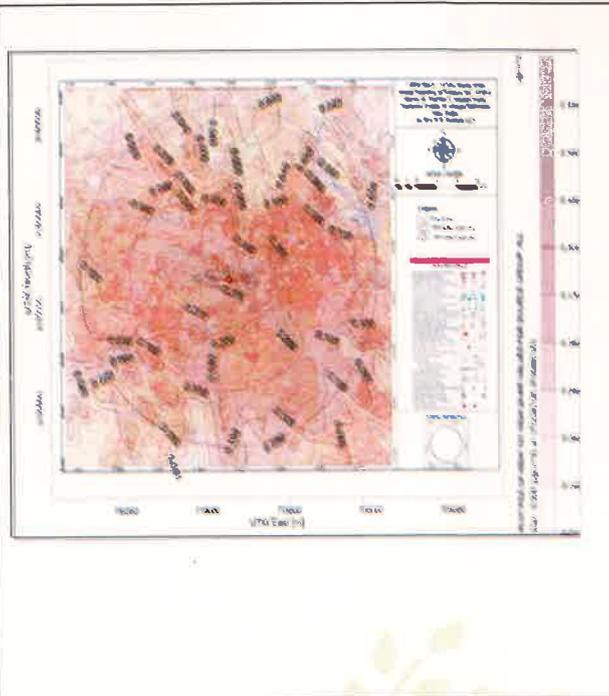
### 3. 1. Comparative of Rural & Urban Condition Model Output





NO2 concentration on urban coefficient

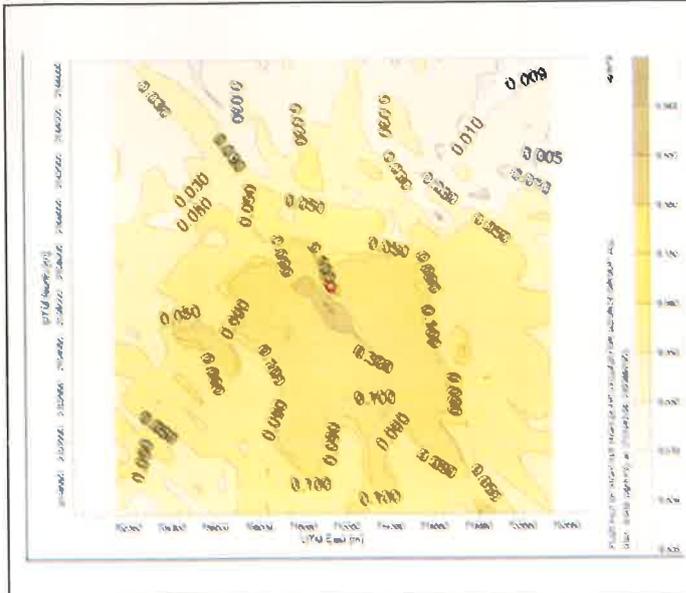
**0.565  $\mu\text{g}/\text{m}^3$**



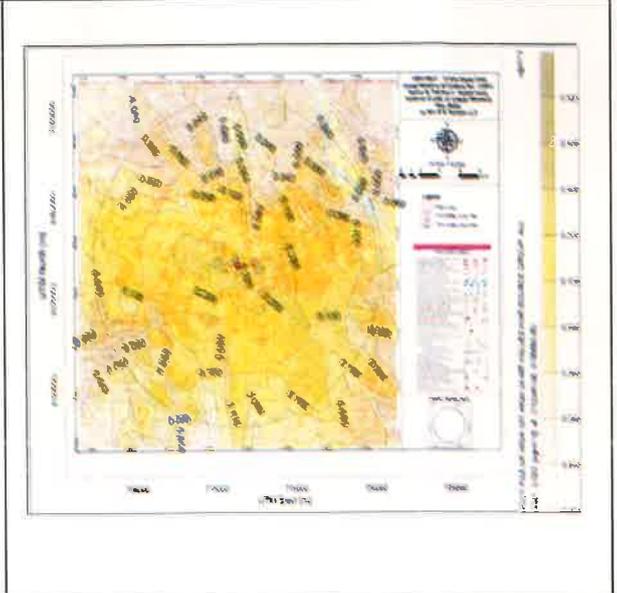
NO2 concentration on rural coefficient

**0.559  $\mu\text{g}/\text{m}^3$**



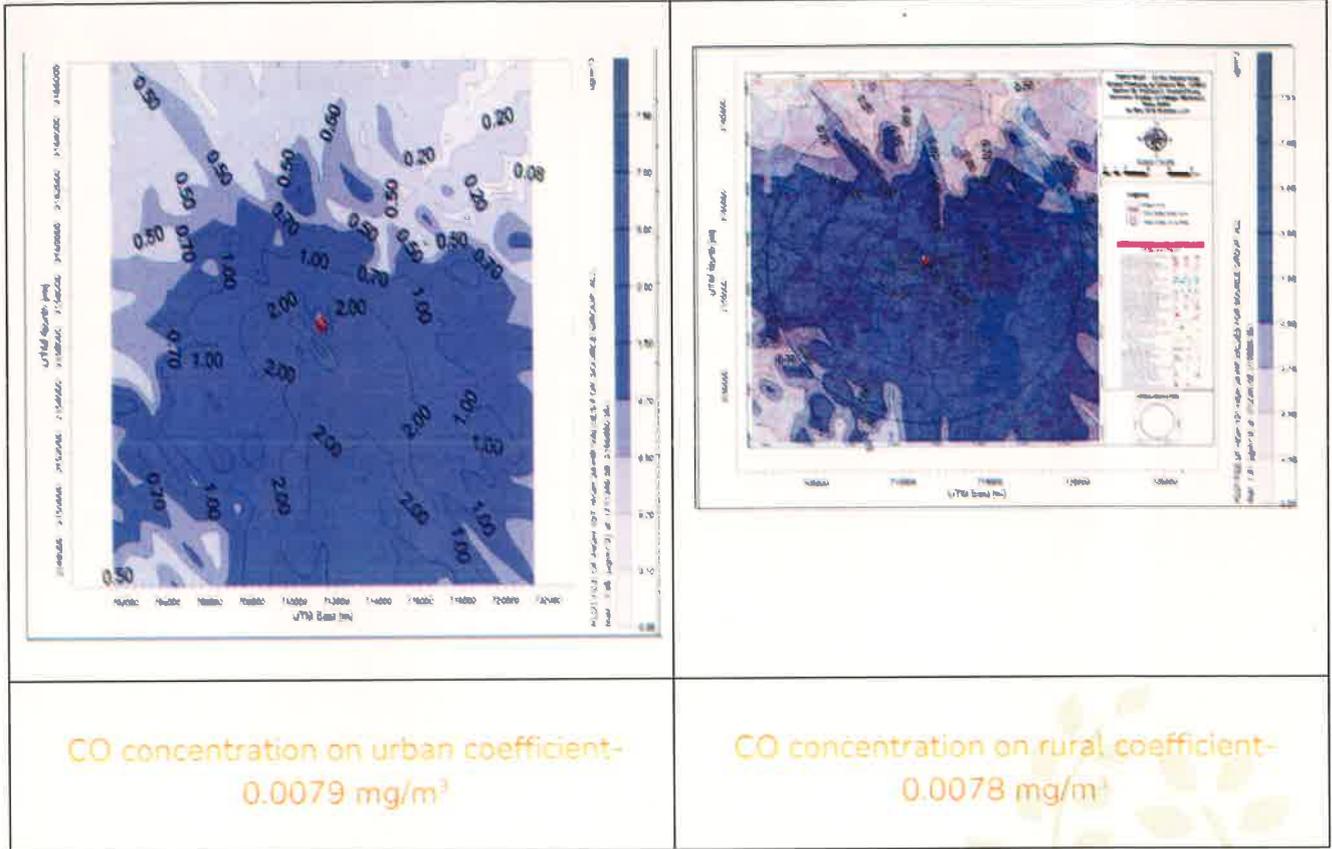


SO2 concentration on urban coefficient is  
 $0.543 \mu\text{g}/\text{m}^3$



SO2 concentration on rural coefficient  
 is  $0.523 \mu\text{g}/\text{m}^3$





#### 4. Interpretation

The dispersion modeling results under both urban and rural stability coefficients indicate that there is no significant variation in maximum ground-level concentrations (GLC) of the monitored pollutants.

The comparative analysis shows that the difference in pollutant concentrations between urban and rural scenarios is marginal, with variations being in the order of only 0.01–0.03 µg/m<sup>3</sup> for particulate matter (PM<sub>2.5</sub> and PM<sub>10</sub>) and 0.01–0.02 µg/m<sup>3</sup> for gaseous pollutants (NO<sub>2</sub>, SO<sub>2</sub>, and CO).

Table 1: Comparison of mGLC of rural and urban dispersion coefficients

Pollutant	mGLC in urban coefficient	mGLC in rural coefficient

PM2.5 (ug/m <sup>3</sup> )	0.377	0.360
PM10 (ug/m <sup>3</sup> )	0.430	0.403
NO2 (ug/m <sup>3</sup> )	0.565	0.559
SO2 (ug/m <sup>3</sup> )	0.543	0.523
CO(mg/m <sup>3</sup> )	0.0079	0.0078

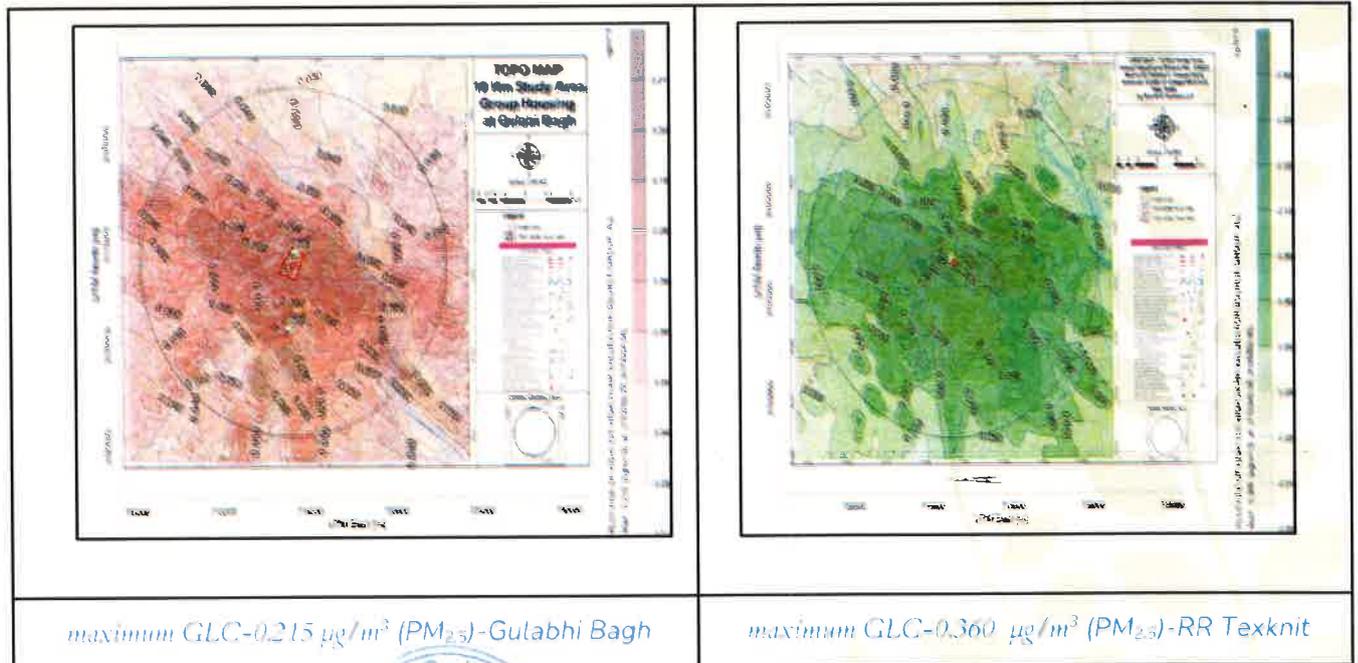
This consistency across conditions demonstrates that the project's emissions are well within permissible limits and the choice of dispersion coefficient (urban vs. rural) does not substantially alter the predicted concentrations. Thus, the air quality impact assessment remains robust and reliable under both stability classifications.

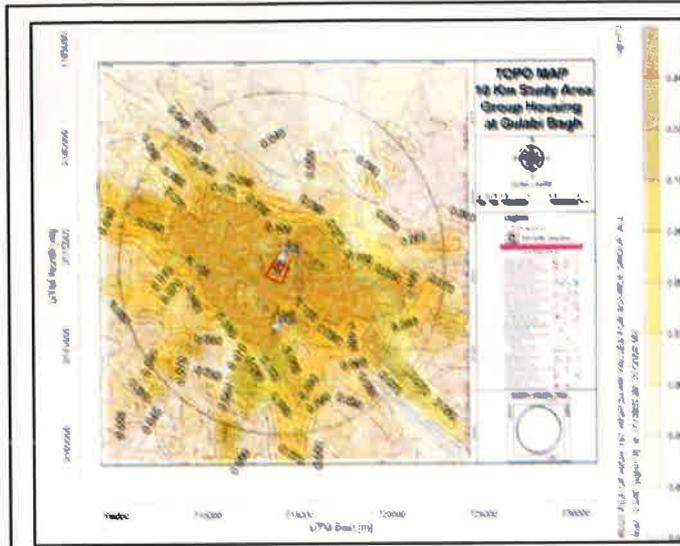


**Query 2. Comparison of Gulabi bagh and R R Texknit Vasant Kunj  
AQ report**

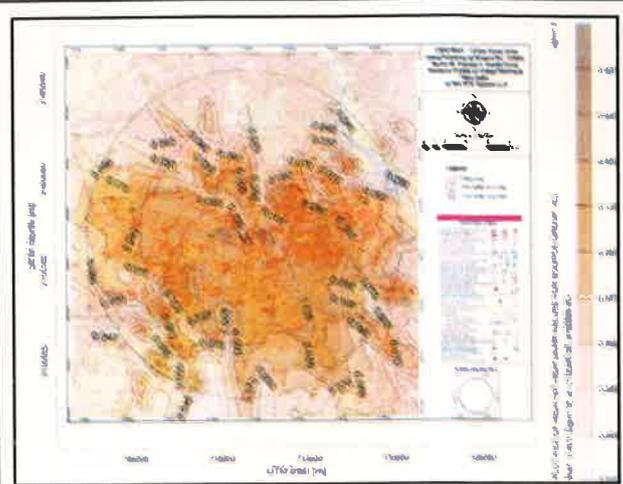
Reply:

Pollutant	mGLC in Gulabi Bagh	mGLC in R R Texknit
PM2.5 (ug/m <sup>3</sup> )	0.215	0.360
PM10 (ug/m <sup>3</sup> )	0.246	0.403
SO2 (ug/m <sup>3</sup> )	0.461	0.559
NO2 (ug/m <sup>3</sup> )	0.307	0.523
CO(mg/m <sup>3</sup> )	0.004	0.0078

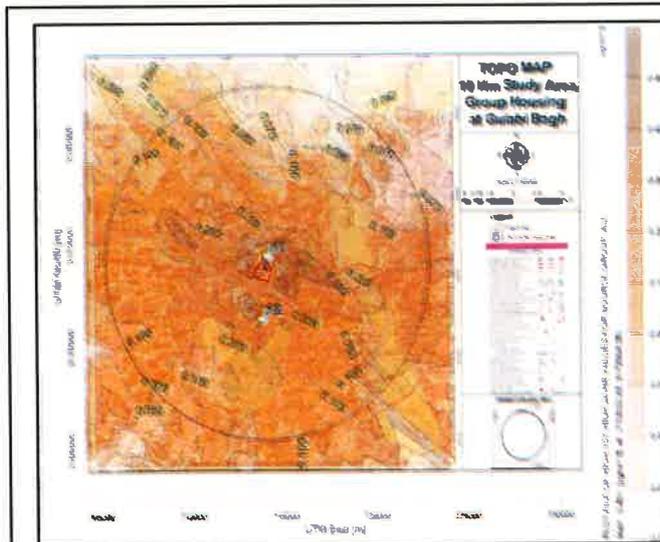


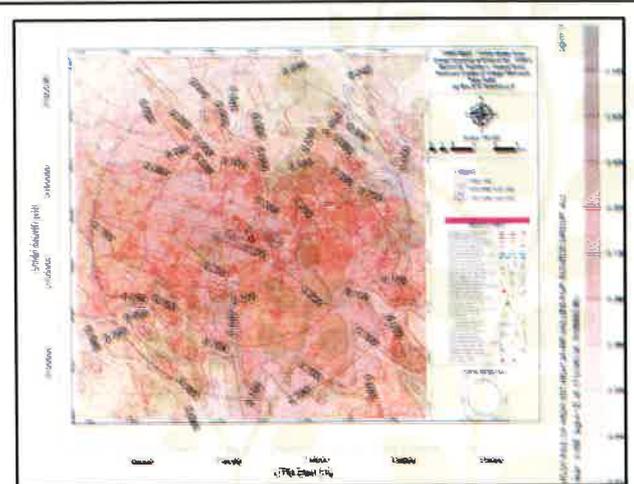
maximum GLC- 0.246  $\mu\text{g}/\text{m}^3$  ( $\text{PM}_{10}$ )-Gulabi Bagh



maximum GLC- 0.403  $\mu\text{g}/\text{m}^3$  ( $\text{PM}_{10}$ )-RR Texknit

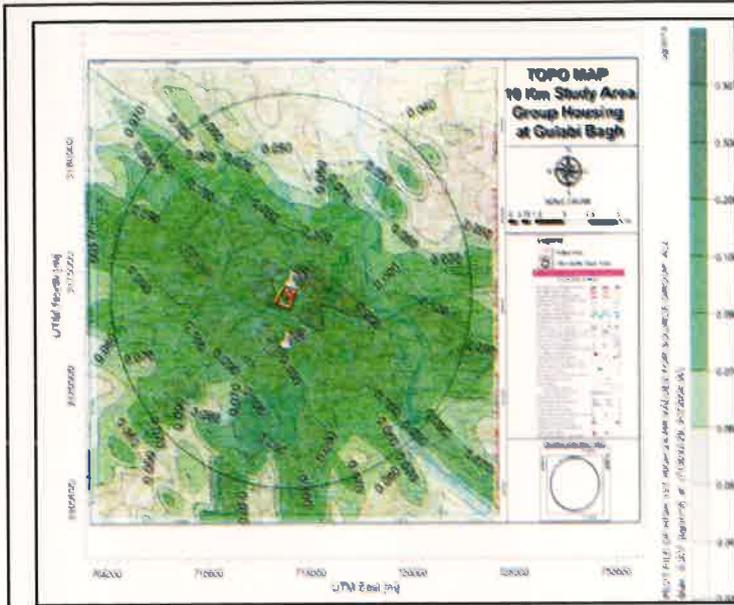


maximum GLC- 0.461  $\mu\text{g}/\text{m}^3$  ( $\text{NO}_x$ )-Gulabi Bagh

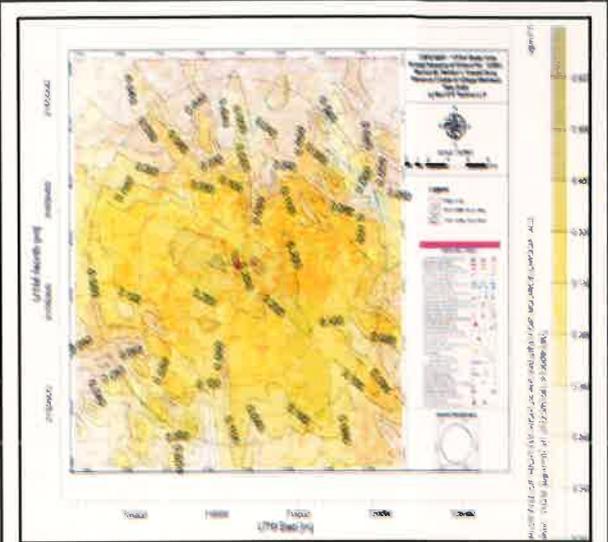


maximum GLC- 0.559  $\mu\text{g}/\text{m}^3$  ( $\text{NO}_x$ )-RR Texknit

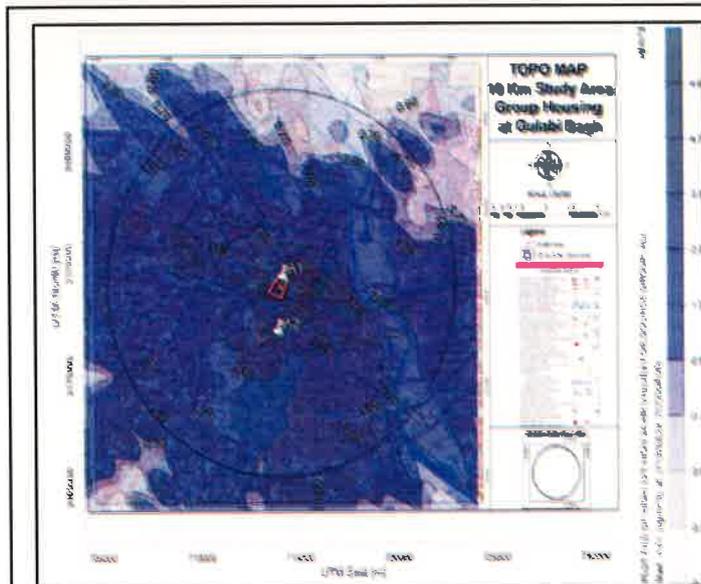




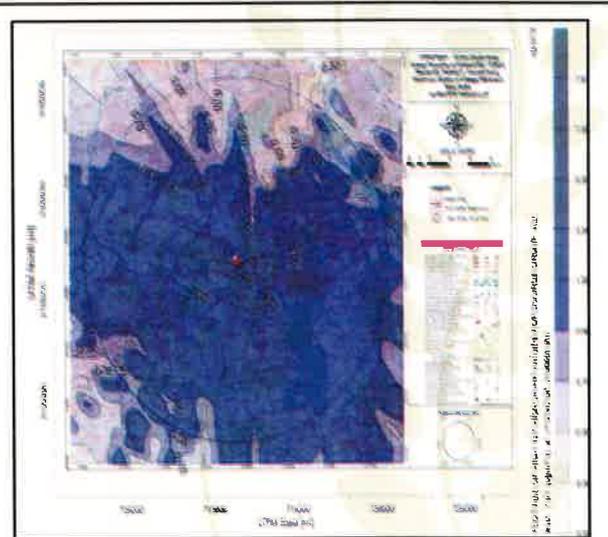
maximum GLC-0.307  $\mu\text{g}/\text{m}^3$  ( $\text{SO}_2$ ) - Gulabi Bagh



maximum GLC-0.523  $\mu\text{g}/\text{m}^3$  ( $\text{SO}_2$ ) -RR Texknit



maximum GLC-0.004  $\text{mg}/\text{m}^3$  (CO) - Gulabi Bagh



maximum GLC-0.007  $\text{mg}/\text{m}^3$  (CO) - RR Texknit



2321

W.P. (C) No. 202/1995

ITEM NOS. (8 + 6 + 42 + 43) COURT NO.1 SECTION PIL-W, XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSWRIT PETITION (CIVIL) NO. 202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD PETITIONER(S)

VERSUS

UNION OF INDIA &amp; ORS. RESPONDENT(S)

(By Courts Motion)

[ 1 ] IA NOS. 185063, 185065, 185066 OF 2025.

[ 2 ] IA No. 132266/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 132125/2025 - INTERVENTION/IMPLEADMENT in WRIT PETITION (CIVIL) NO. 171/1996.

[ 3 ] I.A. NOS. 122148 &amp; 122149 of 2025 [Applications for Impleadment and Directions] IN RE : MOHAN LAL &amp; ORS.

[ 4 ] I. A. NOS. 90783, 90784 &amp; 101677 OF 2025 [Applications for Directions, Exemption from filing O.T. and Impleadment filed by Mr. Lakshmeesh S. Kamath, Advocate] IN RE : M/S. PULPALLY STONE CRUSHERS &amp; 4(a) IA Nos. 135350, 135351, 135375, 135376 of 2025.

[ 5 ] I. A. NO. 88067 2025 [Application for Clarification of order dated 24.10.2025 filed by Ms. Sugandha Anand, Advocate] WITH I. A. NO. 120608 OF 2025 [Application seeking permission to file application for Clarification &amp; Modification of order dated 24.10.2025 filed by Mr. Ajit Sharma, Advocate] WITH I. A. NOS. 110655 &amp; 110660 OF 2025 [Applications for Clarification &amp; Modification of order dated 24.10.2025 and Exemption from filing O.T. filed by Mr. Ajit Sharma, Advocate]

WITH I. A. (D) NO. 118542 OF 2025 [Application for Impleadment filed by Mr. Ajit Sharma, Advocate] IN RE : THE STATE OF HIMACHAL PRADESH IN RE : M/S. GOLDSTONE CRUSHING COMPANY IN I. A. NOS. 157777 AND 157782 OF 2023 (Disposed of vide orde dated 24.10.2025) [Applications For Impleadment And Directions] IN RE : PRADEEP IN RE  
[ 6 ] I. A. NOS. 90595 & 90596 OF 2025 [Applications for permission to file Impleadment and application for Impleadment filed by M/s.Signature Not Verified  
Digitally signed by  
POOJA SHARMA  
Date: 2025.08.30  
12:40:23 IST  
Reason: [ ]

Hooda & Co., Advocate] IN RE : B.K. SINGH - IFS (RETD.)

[ 7 ] I. A. NOS. 104049 AND 104048 OF 2025 [Applications for Directions, Exemption from filing O.T. filed by Ms. Aruna Gupta, Advocate] WITH I.A. NO. 140936 OF 2025 (Application for Impleadment filed by Ms. Aruna Gupta, Advocate) IN RE : M/S. ARPIT MARBLES PVT. LTD. [7a] I.A. NOS. 127050, 127055 & 132503 OF 2025 WITH CIVIL APPEAL NO. 6790 of 2025, [7b] I.A. NOS. 105337, 105336 & 110791 of 2025.

[8 ] I.A. NO. 156703 OF 2024 [Application for Impleadment filed by Mr. Shrey Kapoor, Advocate] AND I.A. NO. 156707 & 156710 OF 2024 [Application for Directions and Exemption from filing O.T. filed by Mr. Shrey Kapoor, Advocate] WITH I.A. NOS. 182429 & 182432 OF 2024 [Application for permission to file Additional documents and Exemption from filing O.T. filed by Mr. Shrey Kapoor, Advocate] AND I.A. NOS. 279970 & 279972 OF 2024 [Application for placing on record Addition Facts and documents and Exemption from filing English translation filed by Mr. Shrey Kapoor, Advocate] AND I.A. NO. 8102 OF 2025. [8a] I.A. NO. 212089 OF 2024, I.A. NOS. 212084 & 212086 OF 2024. [8b] I.A. NOS. 185524 OF 2025 [8c] CIVIL APPEAL DIARY NO. 12516 OF 2019 [8d] SUO-MOTO WRIT PETITION (CIVIL) NO. 1 OF 2023 (Under Article 32 of the Constitution of India) WITH INTERLOCUTORY APPLICATION NO. 285430/2024 (Appln. for Exemption from filing O.T. on b/o State of Rajasthan) AND INTERLOCUTORY APPLICATION D. NOS. 227339 & 282482/2024 (Applns. for Impleadment and Directions on b/o Mandir Hanumanji Maharaj Pandupole Trust) AND INTERLOCUTORY APPLICATION NOS. 128329 & 128330/2025 (Applns. for Directions and Exemption from filing O. T. on b/o Mandir Hanumanji Maharaj Pandupole Trust) AND INTERLOCUTORY APPLICATION D. NOS. 174013, 169812 & 169815/2025 (Applns. for intervention/impleadment, directions and exemption from filing O. T. on b/o Narendra Singh Rathod & Ors.) AND INTERLOCUTORY APPLICATION D. NOS. 169819 & 169820/2025 (Applns. for Intervention and Directions on b/o Sneha Solanki) AND INTERLOCUTORY APPLICATION D. NO. 185532/2025 (Appln. for Directions on b/o Sneha Solanki) AND INTERLOCUTORY APPLICATION NOS. 185511, 185512 & 185514/2025 (Applns. for Intervention, Directions and Exemption from filing O. T. on b/o People for Aravallis & Ors.) AND INTERLOCUTORY APPLICATION D. NOS. 185646 & 185660/2025 (Applns. for Intervention and Directions on b/o Anasuya Kale Chhabrani)

[9] I. A. NOS. 140072 & 140078 OF 2025 [Applications for Intervention and Directions filed by Mr. Adarsh Kumar Tiwari, Advocate] IN RE : VIJAYENDRA PAL SINGH

[10] I.A. NO. 218391 OF 2024 (CEC REPORT NO. 19 OF 2024) IN RE : TO PREVENT THE CONSTRUCTION OF BAL-BHARATI PAUD PHATA (BBPP) ROAD, BY PUNE MUNICIPAL CORPORATION (PMC)

[11] I. A. NOS. 125409, 125412 OF 2025 [Applications for Intervention and Directions] IN RE : DILIP NATH

[12] I. A. NOS. 125603 AND 125604 OF 2025 [Applications for Intervention and Directions ] IN RE : JITUL DEKA ARAVALI BATCH

[13] I.A. NO. 105701/2024 (CEC REPORT NO. 03/2024) [CEC Report No. 3 dt. 07.03.2004 regarding in compliance of the order dt.10.01.2024 of the Hon'ble Court. Accordingly, the CEC is of the opinion that these three I.As Nos. 87550, 107909 and 112526 of 2023 may be considered after this Hon'ble Court considers and decides on the broader issues about mining in Aravali Hill and Ranges.

[13(ii)] I. A. NOS. 828, 839, 840, 850, 853-854, 855-856, 866-868, 869-870, 871-872, 873-874, 875-876, 877-878, 879-880, 881-882, 891-892, 900, 905, 1488, 1590, 1612-1613, 1700, 1701, 1702, 1703, 2007-2008, 2138-2139, 2205, 2445, 2536, 2567, 2574, 2636, 2658-2659, 2719, 2761, 2765, 2766, 2767, 2768-2769, 128672 and 128673/2019 IN 2858/2010, 2872-2873, 2932, 2933, 2934, and 2879/2010, 3086/2010, 3089-3090/2011, 3091, 3137, I.A. D. NO. 76048/2009, 3597, I. A. D. No. 76051/2009, 3605, 3606, 3811-3812/2014, 3815, 32330/2021 AND 40279/2021. I.A. 1276-1277 [Second Monitoring Report dt. 28.10.2002 of CEC regarding large scale illegal mining of stones in the forest area in aravali hills around kot village located off the road mid-way between ballabgarh-sohna road near dhauj, and Applications for Impleadment, Intervention, Directions, Modification/directions of court's order dt. 30.10.2002, Clarification/Modification of Order's dated 29.10.2002 AND 09.12.2002, 16.12.2002, Permission, permission to file additional affidavit/documents, exemption from filing O.T., Clarification/Modification of Order's dated 08.10.2009 and applications for recalling of Court's Order dated 12.12.2018 in I.A. NO. 2858/2010]. [13 (iii)] 828/02 in W.P.(C) No. 202/1995 and 833/02, 834-835/02, 837/02, 846-847/02, 893-894/02, 901-902/03, 903-904/03 in 828/02, 1310/05 in 833/02, 1329/05 in 1310/05, 1331/05 in 1310/05, 1450-1452/05 in 1310/05, 2447/08 in 828/02, 2602/09 in 828/02, 2758-2759/09 in 828/02, 2803/10 & 3210/11 in 2758-2759/09, 2814/10 in 1310/05, 2834, 2836/10 in 1310/05, 2837, 2839/10 in 1310/05, 2840/10 in 2814/10 in 828/02 in 828/02, 2883-2885/10 in 1310, 2887-2889/10 in 1310, 2891, 2893/10, 3125/11 in 2877-2879/10, 3129/11 in 2874-2876/10, alongwith Rajasthan Mining, 3281/11 in 2834-2836, 3296/11 in 1310(fresh), 3361-3362/12, 3394, 3396/12 in 1310, 3397/12 in 828, 3919-3920/2015 in 2891-2893, 3951 in 834-835, 3952 in 2814-2815 in 1310 I.A.No. 3957 In I.A.No. 828 In W.P.(C)No. 202/1995 I.A.No. 27190 AND 46116 of 2019, 49985/2019 (App. For O/T) in I.A. no. 3361-3363, 50600, 50604, 57647/2019, 57468, 57653/2019, 60991, 60995, 60999/2019, 141355/2019 in I.A. NO. 50600 AND 50610 OF 2019, 153523 AND 153524/2019 in I. A. No. 828 [Second Monitoring Report dated 28.10.2002 of Central Empowered

Committee and Applications for Further Directions, Modification/Clarification of Order dated 30.10.2002 and Amendment of I.A.No. 833, Impleadment, Modification/Clarification of Order dated 29/30.10.2002, Modification/Clarification, Exemption from filing O.T., Modification/ Directions, Directions, Intervention, Clarification/Modification of Order dated 08.04.2005, Interim Directions, Stay, Modification of Order dated 19.02.2010 , Permission to file Additional Documents and Early Hearing of I.A.No. 828]. [13(iv) ] I. A. NOS. 110282, 110283, 111437 AND 111438 OF 2025 [Applications for Direction, O.T. and Impleadment and O.T.] IN RE : INDIAN SOAPSTONE PRODUCERS ASSOCIATION. [13 (v)] I.A. Nos. 123463, 123464 of 123465 of 2025 (Applications for Directions, Intervention and O.T.) WITH I.A. Nos. 123488, 123489 & 123490 of 2025 (Applications for Directions, Intervention and O.T.) WITH I.A. Nos. 123668, 123669 & 123670 of 2025 (Applications for Directions, Intervention and O.T.) WITH I.A. Nos. 123997, 123998 & 123999 of 2025 (Applications for Directions, Intervention and O.T.) IN I.A. Nos. 2825-2827 of 2010 IN RE : CHANDRA KANT BIYANI IN RE : ANITA BIYANI. [13(vi)] I. A. NOS. 107906 AND 107909/2023 [APPLICATIONS FOR IMPLEADMENT AND DIRECTIONS] IN RE : M/S NALWAYA MINERALS INDUSTRIES P. LTD. RAJASTHAN AND [13 (vii) ] I. A. NOS. 112525, 112526 AND 112527/2023 [APPLICATIONS FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.] IN RE : M/S NALWAYA MINERALS INDUSTRIES P. LTD. RAJASTHANAND. [13 (viii) ] I. A. NOS. 89008 AND 89010 OF 2025 [APPLICATIONS FOR DIRECTIONS AND EXEMPTION FROM FILING O.T.] IN RE : OM PRAKASH GUPTA AND IA No. 139000/2025. [13 (ix) ] I. A. NOS. 87544, 87550 AND 91723 OF 2023 [APPLICATIONS FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.] IN RE : M/S. KRISHNA MINERS AND TRADERS, RAJASTHAN AND [13 (x) ] I. A. NOS. 69040, 69044 AND 69050/2024 [APPLICATIONS FOR DIRECTIONS, EXEMPTION FROM FILING O.T. AND IMPLEADMENT] IN RE : JAIN KUMAR JAIN AND [13 (xi) ] I. A. NOS. 8156, 8157 AND 8155 OF 2024 [APPLICATIONS FOR DIRECTIONS, EXEMPTION FROM FILING O.T. AND IMPLEADMENT, IN RE : M/S. SHIV GRIT UDYOG, RAJASTHAN AND [13 (xii) ] I. A. NOS. 123906 & 123914 OF 2025 [APPLICATIONS FOR IMPLEADMENT & EXEMPTION FROM FILING O.T. FILED BY MR. SHREY KAPOOR, ADV.) WITH I. A. NOS. 123923 & 123924 OF 2025 [APPLICATIONS FOR DIRECTIONS & EXEMPTION FROM FILING O.T. FILED BY MR. SHREY KAPOOR, ADV.) IN RE : MAKRANA KHAAN ANVM MAJDOOR WELFARE SOCIETY, THROUGH ITS AUTHORIZED REPRESENTATIVE SH. UTKARSH BANSAL IN WRIT PETITION (CIVIL) NO. 202/1995 (Under Article 32 of the Constitution of India)

[14] WRIT PETITION (CIVIL) NO. 4677/1985, 14(i) IAS RELATED TO HARYANA MINING (I.A.Nos. 1785, 1967 AND 2152 IN 1967, 1962, 2443, 2186 AND 2444, 2168, IA D. NO. 75191, 2484, 2527 AND 2582 IN IA D. NO. 75191, 1866 1858- 1859, , 1891-1893, 1895, 1896, 1906, 1907-1908, 1968, 2451, 2336, IA D. NO. 58737, IA NOS. 2390, 2450 IN IA NO. 2385, 2454, 2455, 2486-2488 AND 2492, 2385, 2143, 2623, 2624, , 1937, 2415, 2579, 2780-2785, 32531/2021, 32532/2021 IN IA NO. 2450,

28631 AND 28637/2021, 31357 AND 31360/2021, 35779 & 35781/2021, 43001/2021 AND IA NO. 42525/2021 IN IA D. NO. 75191, 44798/2021 IN 31360/2021, 93600/2021, 92854 & 92850/2023, 81251, 81253/2023 AND 113069/2024 ALONGWITH C.P.(C) NO. 186/2003. [14(ii)] IAS RELATED TO CONSTRUCTION (I.A.Nos. 2198, 1888, 1911 AND 1912, 2306 AND 2307, 2308 AND 2309 IN IA NO. 1888, 2386 AND 2387, 2392, 2103, 2355-2357, 2577-2578, 2575- 2576, 1894, 2497-2498, 2514- 2515, 2595-2596, 2600-2602, 2603, 2604-2605, 2606-2607, 2608- 2609, 2610-2611, 1938, 2684-2687, 2720-2721, 2758-2759, 2760-2761, 66059/2017 AND 66071/2017, 81981 AND 81982/2017, 134492 AND 134499/2017, 67457 AND 67458/2019, 128127, 134352/2020 AND 97884, 97894, 97887 AND 97899/2021) (APPLICATIONS FOR DIRECTIONS AND MODIFICATION/CLARIFICATION OF COURT'S ORDER DATED 06/05/2002, 8/10/2009, 18/03/2004, INTERVENTION AND IMPLEADMENT, PERMISSION TO FILE ADDITIONAL DOCUMENTS AND EXEMPTION FROM FILING O.T. AND INTERIM STAY AND PERMISSION TO FILE REPLY AFFIDAVIT AND APPLNS. RAISING OBJECTIONS AGAINST CEC REPORTS.

[15] CONTEMPT PETITION (C) DIARY NO. 34292 OF 2024 WITH I.A. NO. 168256 OF 2024 (Application for Exemption from filing Typed copy) IN RE : BHAVREEN KANDHARI

[16] I.A. NO. 126582 OF 2025 (CEC REPORT NO. 25 OF 2025) AND I.A. NOS. 135736 & 136040 OF 2025, I.A. NO. 135954 OF 2025, I.A. NO. 138810 OF 2025 (Applications for permission to file Additional documents in I.A. 136040/2025 in I.A. 126582/2025 filed by Ms. Tanya Srivastava, Advocate) AND I.A. NO. 138813 OF 2025 (Applications for permission to file Additional documents in I.A. 136040/2025 in I.A. 126582/2025 filed by Ms. Tanya Srivastava, Advocate) AND I.A. NOS. 159062 & 159063 OF 2025 (Applications for Intervention and Directions on behalf of M/s. RR Texknit LLP, Applicant filed by Mr. Vivek Gupta, Advocate) AND I.A. NO. 173765 & 173767 OF 2025 (Applications for Intervention and O.T.)

[17] I.A. NO. 283732 OF 2024 (CEC REPORT NO. 30 OF 2024)

[18] I.A. NO. 285881 OF 2024 (Application for Impleadment as Co-petitioners filed by Mr. Arun K. Sinha, Advocate) WITH I.A. NOS. 285829 & 285830 OF 2024 (Applications for Directions and Exemption from filing O.T. filed by Mr. Arun K. Sinha, Advocate) AND I.A. NO. 300603 OF 2024 (Application seeking Impleadment of the owner of the Land as Party Respondent filed by Mr. Arun K. Sinha, Advocate) IN RE : UDIT NARAYAN SONAKIYA & ANR.

[19] I. A. NOS. 100352 & 100351 OF 2024 [Applications for Impleadment and Directions filed by Mr. Rajeev Kumar Dubey, Advocate] AND I. A. NOS. 56927, 56928 & 56929 OF 2025 [Applications for Amendment of I.A. Nos. 100351 & 100352/2024 , Amended application for Directions and Exemption form filing O.T. filed by

Mr. Rajeev Kumar Dubey, Advocate] AND I. A. NO. 139151 OF 2025 [Application for Exemption from filing O.T. in Counter Affidavit] IN RE : SHRI RAM KRISHNA PANDEY

[20] I. A. NO. 69462 OF 2025 [Application for Directions filed by Ms. Sugandha Anand, Advocate] IN RE : STATE OF HIMACHAL PRADESH AND

[ 21 ] I. A. NO. 2208 OF 2008 [Application for Directions] IN RE : CANTONMENT BOARD, PACHMARHI, M.P. AND

[ 22 ] I. A. NO. 185901 OF 2025 [CEC REPORT NO. 36 OF 2025] IN RE : RECENT INCIDENT OF TIGER DEATHS IN MAL MAHADESHWARA HILLS WILDLIFE SANCTUARY, KARNATAKA AND

[ 23 ] IN RE : RANTHAMBORE TIGER RESERVE I.A. NOS. 117782, 117783 AND 117785 OF 2025 [Applications for Impleadment, Directions and O.T.] WITH I.A. NO. 169828 OF 2025 [Applications Exemption from filing O..T. in Compliance Affidavit] IN RE : SANJAY KUMAR AND

[ 24 ] I. A. NOS. 153500 & 153501 OF 2024 [Applications for Directions and Exemption from filing O.T. filed by Ms. Shibani Ghosh, Advocate] WITH I. A. NO. 153502 OF 2024 [Applications for Intervention filed by Ms. Shibani Ghosh, Advocate] IN RE : DR. DAYA SHANKAR SRIVASTAVA (SARANDA GAME SANCTUARY) AND

[ 25 ] SPECIAL LEAVE PETITION(C) No. 25047 OF 2018

[ 26 ] I.A. NOS. 167477 & 167479 OF 2025 (Applications for Impleadment and Directions in filed by Ms. Rani Mishra, Advocate) IN RE: SATKOSIA TIGER RESERVE, ODISHA IN RE: SANJAY KUMAR AND

[ 27 ] I. A. NOS. 28216 & 28217 OF 2025 [Applications for Impleadment and Directions filed by Mr. Sachin Patil, Advocate] IN I.A. NOS. 3864-3866 OF 2015 (Applications for Impleadment, Clarification and O.T. filed by Mr. Sachin Patil, Advocate) IN RE : ASHOK BHIWAJI DESAI AND

[ 28 ] ISSUE REGARDING ORDER DATED 18.03.2025 PASSED IN W.P. (C)NO. 13381 OF 1984 AND I. A. NO. 140084 OF 2025 [Application for Exemption from filing O.T. in Affidavit] AND

[ 29 ] I.A. NOS. 85332 AND 85124 OF 2023 [Applications For Intervention And Directions] WITH I.A. NOS. 60136 AND 60352 OF 2024 (Applications For Intervention Filed By Mr. Anurag Tandon, Advocate In I.A. No. 85332/2023 ) WITH I.A. NOS. 64180 AND 64434 OF 2024 [(Applications For Interventions Filed By Mr. Anurag Tandon, Advocate On Behalf Of "Bilibar Patar" And "Harichandra Boro", Applicants Respectively In I.A. No. 85332/2023) WITH I.A. NO. 67379 OF 2024.

THE NAMES OF "ONLY" THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN AGAINST THESE I.As. MR. HARISH N. SALVE, SR. ADV. [A.C.], MR. A.D.N. RAO, SR. ADVOCATE [A.C.], MS. APARAJITA SINGH, SR. ADVOCATE [A.C.], M/S. J.S. WAD AND CO., MR. ASHOK K. MAHAJAN, MS. SUMITA RAY, MR. SRI PAL SINGH, MS. JYOTI MENDIRATTA, MR. KAMAL MOHAN GUPTA, DR. MONIKA GUSAIN, MS. DIKSHA RAI, MR. TARUN GUPTA FOR S. NO. [10 (iii) ] MR. K. PARAMESHWAR (A.C.), MS. RUCHI KOHLI, MS. SUMITA HAZARIKA, MS. SANDHYA GOSWAMI, MS. SHOBHA, MR. V. BALACHANDRAN, MR. ANIL NAG, , MR. PRAVEEN JAIN, MR. K. RAJEEV, MR. S.K. SINHA, MS. BINU TAMTA, MR. SARAD KUMAR SINGHANIA, GROUP CAPTAIN KARAN SINGH BHATI, MS. ARUNA GUPTA, MR. NAVEEN CHAWLA, MS. A. SUMATHI, MR. SYED MEHDI IMAM, MS. AISHWARYA BHATI, MS. SURUCHI AGGARWAL, MR. SATYA MITRA, MR. ARUNESHWAR GUPTA FOR S.NO. [10 (iv) ] MS. SAKSHI KAKKAR FOR S.NO. [10 (v) ] MR. K. PAARIVENDHAN FOR S.NO. [10 (vi) ] MR. SANDEEP KR. JHA FOR S.NO. [10 (vii) ] MR. CHANDRA BHUSHAN PRASAD FOR S.NO. [10 (xii) ] Mr. S. Guru Krishna Kumar, Sr. Advocate (A.C.) Mr. Amrish Kumar, Ms. Anil Katiyar, Mr. Raj Bahadur Yadav, Mr. Sanjay Kumar Visen Ms. Monika Gusain Ms. Binu Tamta, M/S Mitter And Mitter And Co., Mr. Shekhar Kumar, Mr. M.C. Dhingra, Mr. Vishwajit Singh. Mr. Yashpal Singh Deora, Mr. Pravir Chaudhary, Mr. R.C. Kohli, Mr. T.V. George, Ms. Sharmila Upadhyay, Mr. Ambhoj Kumar Sinha, Mr. Binay Kumar Das, Mr. Somnath Mukherjee, Mr. Arun Kumar Beriwal, Ms. Kaveeta Wadia, Mr. Krishnanand Pandey, Mr. Kamal Mohan Gupta, Mr. Umesh U. Khaitan, Applicant In Person, Ms. Vijaylakshmi Menon, Mr. Ajay Pal, Mr. Manoj Kr. Mishra, Mr. Satyendra Kumar, Ms. S. Janani, Mr. Tejaswi Kr. Pradhan, Mr. Devashish Bharuka, Ms. Anuradha Mutatkar, Mr. Haresh Raichura, Dr. Surender Singh Hooda, Ms. Kiran Kr. Patra, Mr. Naveen R. Nath, Ms. Shobha, Mr. V.K. Verma, Ms. Prerna Mehta, Mr. K.V. Mohan, Mr. Guntur Pramod Kumar Ms. Mayuri Raghuvanshi, Mr. Sunny Choudhary, Mr. Tarun Gupta, Mr. Kaushal Yadav, Mr. A. Karthik, Advocates FOR S.NO. [ 12 ] MR. K. PARAMESHWAR (A.C.), MR. PRASHANT PADMANABHAN FOR S.NO. [ 13 ] MR. K. PARAMESHWAR (A.C.), MS. TANYA SRIVASTAVA, MS. RANU PUROHIT, MR. VIVEK GUPTA, MR. MANAN VERMA FOR S.NO. [ 14 ] MR. K. PARAMESHWAR (A.C.) FOR S.NO. [ 15 ] MR. K. PARAMESHWAR (A.C.), MR. ARUN K. SINHA, MR. ASHUTOSH KUMAR SHARMA (STATE OF UTTARAKHAND), MR. P.S. SUDHEER FOR S.NO. [ 16 ] MR. K. PARAMESHWAR (A.C.), MR. RAJEEV KUMAR DUBEY, MR. SUDEEP KUMAR (FOR STATE OF U.P.) FOR S.NO. [ 17 ] MR. K. PARAMESHWAR (A.C.), MS. RANI MISHRA, MR. AKSHAY AMRITANSHU (STATE OF HARYANA), MR. DURGESH RAMCHANDRA GUPTA FOR S.NO. [ 18 ] MR. K. PARAMESHWAR (A.C.), MR. SYED MEHDI IMAM, MR. PASHUPATI NATH RAZDAN FOR S.NO. [ 19 ] MR. K. PARAMESHWAR (A.C.), MR. RAJ KISHOR CHOUDHARY, MS. MRINAL GOPAL ELKER FOR S.NO. [ 21 ] MS. RANI MISHRA, MS. PALLAVI LANGAR, MR. KUNAL CHATTERJI, MS. ASTHA SHARMA, MR. NARESH KUMAR, MR. ANANDO MUKHERJEE, MS. POOJA DHAR, MR. S.N. TERDAL, MR. MOHIT D. RAM FOR S. NO. [ 25 ] MS. RANI MISHRA FOR S. NO. [ 26 ] MR. SACHIN PATIL.

WITH  
SLP(C) No. 25047/2018 (XVI)

DIARY NO(S). 12516/2019 (XVII)

IA No. 68530/2019 - CONDONATION OF DELAY IN FILING  
IA No. 68535/2019 - EX-PARTE STAY  
IA No. 68538/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT  
IA No. 220462/2024 - INTERVENTION/IMPLEADMENT  
IA No. 68527/2019 - PERMISSION TO FILE APPEAL

SMW(C) No. 1/2023 (PIL-W)

IA No. 169820/2025 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 185660/2025 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 185532/2025 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 185512/2025 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 282482/2024 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 169812/2025 - CLARIFICATION/DIRECTION  
IA No. 128329/2025 - CLARIFICATION/DIRECTION  
IA No. 169815/2025 - EXEMPTION FROM FILING O.T.  
IA No. 128330/2025 - EXEMPTION FROM FILING O.T.  
IA No. 185514/2025 - EXEMPTION FROM FILING O.T.  
IA No. 285430/2024 - EXEMPTION FROM FILING O.T.  
IA No. 185646/2025 - INTERVENTION APPLICATION  
IA No. 227339/2024 - INTERVENTION/IMPLEAWRIT PETITION (CIVIL) NO. 4677/1985  
DMENT  
IA No. 169819/2025 - INTERVENTION/IMPLEADMENT  
IA No. 185511/2025 - INTERVENTION/IMPLEADMENT  
IA No. 174013/2025 - INTERVENTION/IMPLEADMENT

DIARY NO(S). 34292/2024 (PIL-W)

(IA No. 168256/2024 - APPLICATION FOR EXEMPTION FROM FILING TYPED DOCUMENTS)

ITEM 6

WRIT PETITION (CIVIL) NO. 4677/1985

HARYANA MINING MATTERS I.A.No. 1785, 1967, 2152 IN 1967, 1962, 2443, 2186, 2444, 2168, IA D. NO. 75191, 2484, 2527 AND 2582 IN IA D. NO. 75191, 1866, 1858 and 1859, , 1891, 1892 and 1893, 1895, 1896, 1906, 1907 AND 1908, 1968, 2451, 2336, IA D. NO. 58737, 2390, 2450 IN IA NO. 2385, 2454, 2455, 2486, 2487, 2488 AND 2492, 2385, 2143, 2623, 2624, 1937, 2415, 2579, 2780, 2781, 2782, 2783, 2784 AND 2785, 32531/2021, 32532/2021 IN IA NO. 2450, 28631 AND 28637/2021, 31357 AND 31360/2021, 35779 AND 35781/2021, 43525/2021

IN IA D. NO. 75191, 44798/2021 IN 31360/2021, I.A. NO. 93600/2021, 92854 AND 92850/2023, 81251, 81253/2023 AND 113069/2024 CONSTRUCTIONS MATTERS I.A.No. 2198, 1888, 1911 AND 1912, 2306 AND 2307, 2308 AND 2309 IN IA NO. 1888 AND 2386 AND 2387, 2388, 2392, 2103, 2355, 2356 AND 2357, 2577 AND 2578, 2575 AND 2576, 1894, 2497 AND 2498, 2514, 2515, 2595, 2596, 2600, 2601, 2602, 2603, 2604, 2605, 2606, 2607, 2608, 2609, 2610, 2611, 1938, 2684, 2685, 2686 AND 2687, 2720, 2721, 2758, 2759, 2760, 2761, 66059/2017, 66071/2017, 81981 AND 81982/2017, 134492 AND 134499/2017, 67457 AND 67458/2019, 128127 AND 134352/2020, 97884, 97894, 97887, 97899/2021 (APPLICATIONS FOR DIRECTIONS AND MODIFICATION/CLARIFICATION OF COURT'S ORDER DATED 06/05/2002, 8/10/2009, 18/03/2004, INTERVENTION AND IMPLEADMENT, PERMISSION TO FILE ADDITIONAL DOCUMENTS AND EXEMPTION FROM FILING O.T. AND INTERIM STAY AND PERMISSION TO FILE REPLY AFFIDAVIT AND APPLNS. RAISING OBJECTIONS AGAINST CEC REPORTS) IN W.P.(C) NO. 4677/1985 "ONLY" ARE LISTED

NAMES OF FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST : MR. S. GURU KRISHNA KUMAR, SR. ADVOCATE (A.C.) MS. ANITHA SHENOY, SR. ADVOCATE (A.C.) MR. MANAN VERMA, MR. AMRISH KUMAR, MS. ANIL KATIYAR, MR. RAJ BAHADUR YADAV, MR. SANJAY KUMAR VISEN MS. MONIKA GUSAIN MS. BINU TAMTA, M/S MITTER AND MITTER AND CO., MR. SHEKHAR KUMAR, MR. M.C. DHINGRA, MR. VISHWAJIT SINGH. MR. YASHPAL SINGH DEORA, MR. PRAVIR CHAUDHARY, MR. R.C. KOHLI, MR. T.V. GEORGE, MS. SHARMILA UPADHYAY, MR. AMBHOJ KUMAR SINHA, MR. BINAY KUMAR DAS, MR. SOMNATH MUKHERJEE, MR. ARUN KUMAR BERIWAL, MS. KAVEETA WADIA, MR. KRISHNANAND PANDEY, MR. KAMAL MOHAN GUPTA, MR. UMESH U. KHAITAN, APPLICANT IN PERSON, MS. VIJAYLAKSHMI MENON, MR. AJAY PAL, MR. MANOJ KR. MISHRA, MR. SATYENDRA KUMAR, MS. S. JANANI, MR. TEJASWI KR. PRADHAN, MR. DEVASHISH BHARUKA, MS. ANURADHA MUTATKAR, MR. HARESH RAICHURA, DR. SURENDER SINGH HOODA, MS. KIRAN KR. PATRA, MR. NAVEEN R. NATH, MS. SHOBHA, MR. V.K. VERMA, MS. PRERNA MEHTA, MR. K.V. MOHAN, MR. GUNTUR PRAMOD KUMAR MS. MAYURI RAGHUVANSHI, MR. SUNNY CHOUDHARY, MR. TARUN GUPTA, MR. KAUSHAL YADAV, MR. A. KARTHIK, ADVOCATES

#### ITEM 42

##### WRIT PETITION (CIVIL) NO. 171/1996

(IA No. 132266/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 132125/2025 - INTERVENTION/IMPLEADMENT)

#### ITEM 43

##### CIVIL APPEAL NO. 6790/2025

(IA No. 124013/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT, IA No. 124014/2025 - EXEMPTION FROM FILING O.T., IA No. 124012/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-08-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE K. VINOD CHANDRAN  
HON'BLE MR. JUSTICE N.V. ANJARIA

*AMICUS CURIAE*

Mr. K. Parameshwar, Sr. Advocate  
Mr. M.V. Mukunda, Adv.  
Ms. Kanti, Adv.  
Mr. Srinivas Patil, Adv.  
Ms. Chitransha Singh Shikarwar, Adv.

For Petitioner(s) : Mr. Pratyush Jain, Adv.  
Mr. Prashant Padmanabhan, AOR

Mr. Kunal Chatterji, AOR  
Ms. Maitrayee Banerjee, Adv.  
Mr. Rohit Bansal, Adv.  
Mr. Varij Nayan Mishra, Adv.

Mr. Shyam D. Nandan, AOR  
M/S. Lawyer S Knit & Co, AOR  
Mr. Chanchal Kumar Ganguli, AOR  
M/S. Plr Chambers And Co., AOR

Mr. Syed Mehdi Imam, AOR  
Mr. Mohd Parvez Dabas, Adv.  
Mr. Uzmi Jamil Husain, Adv.

Mr. T. Harish Kumar, AOR

Mr. Dhruv Mehta, Sr. Adv.  
Mr. Yashraj Singh Deora, Sr. Adv.  
Ms. Anupama Dhurve, Adv.  
Mr. Priyesh Mohan Srivastava, Adv.  
M/S. Mitter & Mitter Co., AOR

Mr. Purnima Bhat, AOR

Ms. Neha Rai, AOR  
Mr. Sugam Mishra, Adv.  
Ms. Rukhshaar, Adv.

Petitioner-in-person

For Respondent(s) :

Ms. Aishwarya Bhati, A.S.G.  
 Ms. Ruchi Kohli, Sr. Adv.  
 Ms. Suhasini Sen, Adv.  
 Mr. Raghav Sharma, Adv.  
 Mr. Gaurang Bhushan, Adv.  
 Mr. Baij Nath Patel, Adv.  
 Ms. Shagun Thakur, Adv.  
 Ms. Manisha Chava, Adv.  
 Mr. Abhinav Aggarwal, Adv.  
 Ms. Ritika Singhal, Adv.  
 Mr. Gurmeet Singh Makker, AOR

Mr. Satinder Gulati, Adv.  
 Mr. Raj Kishor Choudhary, AOR  
 Mr. Mohit Gupta, Adv.

Mr. Nalin Kohli, Sr. Adv.  
 Mr. Shuvodeep Roy, AOR  
 Mr. Deepayan Dutta, Adv.  
 Mr. Saurabh Tripathi, Adv.  
 Mr. Nimisha Menon, Adv.  
 Mr. Ayuushman Aroraa, Adv.

Mr. Gaichangpou Gangmei, AOR  
 Mrs. Bina Gupta, AOR  
 Mr. P. V. Yogeswaran, AOR  
 Mr. Jitendra Mohan Sharma, AOR  
 Ms. Malini Poduval, AOR  
 Ms. C. K. Sucharita, AOR  
 Ms. Binu Tamta, AOR  
 Mr. Shibashish Misra, AOR  
 Mr. K. L. Janjani, AOR  
 Mr. Naresh K. Sharma, AOR  
 Ms. A. Sumathi, AOR  
 Mr. Jai Prakash Pandey, AOR  
 Mrs. Anjani Aiyagari, AOR  
 Mr. K. V. Vijayakumar, AOR  
 Mrs. Rani Chhabra, AOR  
 Ms. Divya Roy, AOR  
 Mr. Tarun Johri, AOR  
 Mr. Radha Shyam Jena, AOR  
 Mr. Ajit Pudussery, AOR  
 Mr. Ashok Mathur, AOR

M/S. Parekh & Co., AOR

Mr. Amarjit Singh Bedi, Adv.  
Ms. Surekha Raman, Adv.  
Mr. Shreyash Kumar, Adv.  
Mr. Harshit Singh, Adv.  
Mr. Yashwant Sanjenbam, Adv.  
Mr. Sidharth Nair, Adv.  
M/S. K J John And Co, AOR

Mr. V. Balachandran, AOR  
Mr. S. C. Birla, AOR  
Mr. Ram Swarup Sharma, AOR  
Mr. T. Mahipal, AOR  
Mr. Umesh Bhagwat, AOR  
Mrs. M. Qamaruddin, AOR  
Mr. H. S. Parihar, AOR  
Ms. Baby Krishnan, AOR  
Mr. P. R. Ramasesh, AOR  
Mr. Rakesh K. Sharma, AOR  
Mr. P. N. Gupta, AOR  
Mr. Sarad Kumar Singhanian, AOR  
Mr. E. C. Agrawala, AOR  
Mr. Kuldip Singh, AOR  
Ms. Bina Madhavan, AOR  
Ms. Pratibha Jain, AOR  
Mr. Rajat Joseph, AOR  
Mr. Gopal Prasad, AOR  
Ms. Jyoti Mendiratta, AOR  
Mr. S.. Udaya Kumar Sagar, AOR  
Mr. Ranjan Mukherjee, AOR

Ms. Sharmila Upadhyay, AOR  
Mr. Pawan R Upadhyay, Adv.  
Mr. Sarvjit Pratap Singh, Adv.  
Mr. Anmol Wadhwa, Adv.

Mr. Tejaswi Kumar Pradhan, AOR  
Mr. Pranab Samantaray, Adv.  
Mr. Manoranjan Paikaray, Adv.  
Mr. Rajendra Singh Tomar, Adv.  
Dr. Parkashvir, Adv.

M/S. Arputham Aruna And Co, AOR  
Mrs. Nandini Gore, AOR  
Mr. Raj Kumar Mehta, AOR  
Ms. Madhu Moolchandani, AOR  
Mrs. B. Sunita Rao, AOR

Mr. Rajeev Singh, AOR  
 Mrs. Kanchan Kaur Dhodi, AOR  
 Mr. Surya Kant, AOR  
 Mr. E. C. Vidya Sagar, AOR  
 M/S. M. V. Kini & Associates, AOR  
 Mrs. Manik Karanjawala, AOR  
 Mr. Kamal Mohan Gupta, AOR  
 Mr. Prashant Kumar, AOR

Mr. Subodh Kr. Pathak, Adv.  
 Mr. Vinod K. Soni, Adv.  
 Mr. Pawan Kumar Sharma, Adv.  
 Ms. Ankita Singh, Adv.  
 Mr. Dharmendra Kumar Sinha, AOR

Mr. P. Parmeswaran, AOR  
 Ms. Sujata Kurdukar, AOR  
 Ms. Charu Mathur, AOR

Mr. Bhavanishankar V.gadnis, Adv.  
 Mr. A. Venayagam Balan, AOR  
 Mr. Vishwanath Gadnis, Adv.

Mr. Amit Kumar, AOR  
 Mr. Shashi B. Upadhyay, AOR  
 Mr. E.M.S. Aman, AOR

Mr. Sudarsh Menon, AOR  
 Mr. Udbhav Sinha, Adv.  
 Mrs. Nimisha Menon, Adv.

Mr. Ramesh Babu M. R., AOR  
 Mr. Vikrant Singh Bais, AOR  
 Mr. Shiva Pujan Singh, AOR  
 Ms. K. V. Bharathi Upadhyaya, AOR  
 Mr. Rajiv Mehta, AOR  
 Mr. Ejaz Maqbool, AOR  
 Mr. Rajesh, AOR  
 M/S. Corporate Law Group, AOR  
 Mr. Lakshmi Raman Singh, AOR  
 Mr. B V Deepak, AOR  
 Mr. T. N. Singh, AOR

Mr. C. L. Sahu, AOR  
 Mr. Rishabh Sahu, Adv.  
 Mr. Narinder Kumar Varma, Adv.  
 Ms. Hema Sahu, Adv.  
 Mr. Rajendra Sahu, Adv.

Ms. Sumita Hazarika, AOR  
Ms. Kalpana K Tripathy, Adv.  
Mr. Prakhar Gupta, Adv.

Ms. Abha R. Sharma, AOR  
Mr. Abhishek Chaudhary, AOR  
Mrs. Rekha Pandey, AOR  
Mr. Gopal Singh, AOR  
Mr. T. V. George, AOR  
Mr. Krishnanand Pandeya, AOR

Mr. Neeraj Shekhar, AOR  
Mr. Rajesh Maurya, Adv.

Ms. Sumita Ray, AOR  
Ms. Disha Ray, Adv.  
Mr. Anurag Kumar, Adv.  
Ms. Vanshika Singh, Adv.  
Mr. Kunal Narwal, Adv.

Ms. Asha Gopalan Nair, AOR

Mr. Rajesh Singh, AOR  
Mr. Amit Kumar Chawla, Adv.  
Mr. Hitesh Kumar Sharma, Adv.  
Mr. Akhileshwar Jha, Adv.  
Mr. Mahi Pal Singh, Adv.  
Mr. Shiva Nand Sharma, Adv.  
Mr. Sandeep Singh Dingra, Adv.  
Mr. Varun Varma, Adv.  
Mr. Shubham Rajhans, Adv.  
Mr. Ishank Ranjan, Adv.  
Mr. Prakhar Shukla, Adv.  
Ms. Manisha Chawla, Adv.  
Ms. Niharika Dwivedi, Adv.  
Ms. Arushi, Adv.  
Mr. Ravinder Pal Singh, Adv.  
Mr. Javed Raza, Adv.  
Mr. Saurabh Kumar Solanki, Adv.  
Mr. Supriya, Adv.

Ms. Hemantika Wahi, AOR

Mr. Mohd. Irshad Hanif, AOR  
Ms. Rifat Ara Butt, Adv.  
Ms. Nivedita Pandit, Adv.  
Mr. Danish Sher Khan, Adv.  
Ms. Sanjivani Aggarwal, Adv.

Mr. Punit Dutt Tyagi, AOR  
Mr. Rathin Das, AOR  
Mr. Ratan Kumar Choudhuri, AOR  
Mr. Sudhir Kulshreshtha, AOR

Mr. Himanshu Shekhar, AOR  
Mr. Parth Shekhar, Adv.  
Mr. Shubham Singh, Adv.  
Mr. Youkteshwari Prasad, Adv.  
Mr. Vijay Singh, Adv.  
Mr. Soumyadeep Chatterjee, Adv.  
Mr. Mayur Raj, Adv.  
Mr. Tushar Rawal, Adv.  
Ms. Shalini Satyanarayan, Adv.  
Mr. T.v. Surendranath, Adv.  
Mr. Ramendra Nath Makhal, Adv.  
Mr. Kirtikar Sukul, Adv.  
Mr. Richa Shrivastav, Adv.  
Mr. Vivek Singh Somvanshi, Adv.

Ms. Sushma Suri, AOR  
Mr. Sudhir Kumar Gupta, AOR  
Mr. A. N. Arora, AOR  
Mr. Irshad Ahmad, AOR  
Mr. G. Prakash, AOR  
Mr. E. M. S. Anam, AOR  
Mr. M. Yogesh Kanna, AOR

Mr. K.M. Nataraj, ASG  
Ms. Aishwarya Bhati, A.S.G.  
Mr. Shiv Mangal Sharma, A.A.G.  
Mr. Saurabh Rajpal, Adv.  
Mr. Amogh Bansal, Adv.  
Ms. Nidhi Jaswal, AOR

Mr. Naresh Kumar, AOR

Mr. Kunal Vajani, Adv.  
Mr. Kunal Mimani, AOR  
Ms. Shraddha Chirania, Adv.

Mr. Vikash Singh, AOR

Mr. Anirudh Sanganeria, AOR  
Mr. Chinmay Deshpande, Adv.

Mrs. Meenakshi Arora, Sr. Adv.  
Mr. Shrey Kapoor, AOR

Mr. Nishit Agrawal, Adv.

Ms. Anne Mathew, AOR  
Mr. Yash S. Vijay, AOR

Mr. Sarvan Kumar, Adv.  
Mr. Adarsh Kumar Tiwari, AOR  
Ms. Vartika Maurya, Adv.

Ms. Aparna Bhat, Sr. Adv.  
Ms. Srishti Agnihotri, AOR  
Ms. Karishma Maria, Adv.  
Ms. Tara Elizabeth Kurien, Adv.  
Mr. D.p.singh, Adv.  
Ms. Anchal Kanthed, Adv.

Mr. Kaushik Choudhury, AOR

Mr. Aravindh S., AOR  
Ms. Anika Bansal, Adv.  
Ms. Jyoti P, Adv.

Mrs. Kirti Renu Mishra, AOR  
Mr. Atul Sharma, AOR  
Ms. Lakshmi N. Kaimal, AOR  
Mr. Subhasish Mohanty, AOR  
Mr Rahul Jain, AOR  
Mr. Sabarish Subramanian, AOR  
M/S. Karanjawala & Co., AOR

Mr. Gopal Shankaranarayanan, Sr. Adv.  
Ms. Anindita Mitra, AOR  
Mr. Vishal Sinha, Adv.

Mr. Abhishek Atrey, AOR

Ms. Mrinal Gopal Elker, AOR  
Ms. Chhavi Khandelwal, Adv.

Mr. Dhaval Mehrotra, AOR

Mr. Ravindra Kumar, Sr. Adv.  
Mr. Binay Kumar Das, AOR  
Ms. Priyanka Das, Adv.  
Ms. Neha Das, Adv.  
Mr. Shivam Saxena, Adv.  
Mr. Vikas Bharti, Adv.

Mr. Chandra Bhushan Prasad, AOR

Mr. Arunabh Choudhary, Sr. Adv.  
Ms. Pallavi Langar, AOR  
Mr. Ashish Jha, Adv.  
Mr. Sujeet Kumar Chaubey, Adv.

Mr. Pankaj Sharma, Adv.  
Mr. Saurabh Singh Chauhan, Adv.  
Ms. Vidushi Pandey, Adv.  
Mr. Subham Bahuguna, Adv.  
Mr. Eshan Kumar Saxena, Adv.  
Mr. Himanshu Kumar, Adv.  
Mr. Rajeev Kumar Dubey, AOR

Mr. Rajeev Maheshwaranand Roy, AOR

Ms. Ila Shikhar Sheel, AOR

Mr. Naveen Kumar, AOR  
Mr. V. N. Raghupathy, AOR  
M/S. D.S.K. Legal, AOR

Mr. Sanjay Parikh, Sr. Adv.  
Ms. Shibani Ghosh, AOR  
Ms. Parul Gupta, Adv.  
Ms. Kritika, Adv.

Ms. Rashmi Nandakumar, AOR  
Ms. Manika Tripathy, AOR

Ms. Ankita Sharma, AOR  
Mr. Arjun D Singh, Adv.  
Ms. Ishika Neogi, Adv.

Mr. Sharanagouda Patil, Adv.  
Ms. Supreeta Sharanagouda, AOR  
Mr. Jyotish Pandey, Adv.  
Mr. Yash, Adv.

Mr. Shoeb Alam, Sr. Adv.  
Ms. Ranu Purohit, AOR  
Mr. Yashas Rk, Adv.  
Ms. Niharika Singh, Adv.

Mr. Ashok Gaur, Sr. Adv.  
Ms. Megha Karnwal, AOR  
Ms. Sakshi Singh, Adv.  
Mr. Aaditya Thorat, Adv.  
Mr. Avishal Singh, Adv.

M/S. Cyril Amarchand Mangaldas, AOR  
Mr. Sandeep Kumar Jha, AOR  
Mr. Milind Kumar, AOR  
Mr. Mohit Paul, AOR  
Dr. Surender Singh Hooda, AOR  
Mr. Sunil Kumar Verma, AOR  
Mr. Prakash Kumar Singh, AOR

Mr. Gopal Sankaranarayanan, Sr. Adv.  
Ms. Tanya Srivastava, AOR  
Mr. Anmol Kheta, Adv.  
Mr. Vishal Sinha, Adv.  
Mr. Madhav Gupta, Adv.

Ms. Adarsh Nain, AOR  
Mr. Guntur Pramod Kumar, AOR

Ms. Purnima Krishna, AOR

Ms. Aishwarya Bhati, A.S.G.  
Mrs. Ruchi Kohli, Sr. Adv.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Raghav Sharma, Adv.  
Mr. Jagdish Chandra Solanki, Adv.  
Mr. Suhasini Sen, Adv.  
Mr. Gaurang Bhushan, Adv.

Mr. Sujit Kumar Mishra , AOR

Ms. Maheravish Rein, Adv.  
Mr. Aldanish Rein, AOR

Mr. Kunal Vajani, Adv.  
Mr. Kunal Mimani, AOR  
Ms. Shraddha Chirania, Adv.

Mr. Shantanu Kumar, AOR

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Mr. Deeptakirti Verma, AOR

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Mr. Govind Gupta, Adv.

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Mr. K Nagan Pillai, Adv.

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Mr. Amir Yadav, Adv.

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Mr. Arjun Yaduvanshi, Adv.  
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Ms. Drishti Saraf, Adv.

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Mr. Mayur Goyal, Adv.

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Mr. Kanchan Kumar, Adv.  
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Mr. A. Karthik, AOR  
Mr. Rajiv Kumar Choudhry, AOR

Mrs. Aishwrya Bhati, A.S.G.  
Mrs. Archana Pathak Dave, A.S.G.  
Mr. Raghav Sharma, Adv.  
Ms. Ruchi Kohli, Adv.  
Ms. Suhasini Sen, Adv.  
Mr. Gaurang Bhushan, Adv.  
Mr. Baijnath Patel, Adv.

Mr. Raj Bahadur Yadav, AOR  
Mr. Sughosh Subramaniam, Adv.  
Mr. Uday Prakash Yadav, Adv.

Mr. Samir Ali Khan, AOR  
Mr. Pranjal Sharma, Adv.  
Mr. Kashif Irshad Khan, Adv.

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Mr. Geo Joseph, Adv.  
Mr. Risvi Muhammed, Adv.  
Mr. Sachin Patil, AOR

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Mrs. Rini Badoni Awana, Adv.  
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Ms. Pooja Dhar, AOR  
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Ms. Swati Ghildiyal, AOR  
Ms. Neha Singh, Adv.

Mr. Siddharth Sharma, AOR

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Mrs. Meenakshi Arora, Sr. Adv.  
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Mr. Prang Newmai, Adv.

Mr. Shishir Deshpande, AOR  
Mr. Yusuf, AOR  
Mr. Agam Sharma , AOR

Mr. K. M. Nataraj, A.S.G.  
Mr. Harish Pandey, Adv.  
Ms. Indira Bhakar, Adv.  
Mr. Anuj Srinivas Udupa, Adv.  
Mr. Krishna Kant Dubey, Adv.  
Mr. Piyush Beriwal, Adv.  
Mr. Neeraj Kumar Sharma, Adv.  
Ms. Mrinal Elker Mazumdar, Adv.  
Mr. Shashwat Parihar, Adv.  
Mr. Mukesh K Verma, Adv.  
Mr. Vinayak Sharma, Adv.  
Mr. Shreekant Neelappa Terdal, AOR

Mr. Shubhranshu Padhi, AOR

Mr. Nishe Rajen Shonker, AOR  
Mrs. Anu K Joy, Adv.  
Mr. Alim Anvar, Adv.  
Mr. Santhosh K, Adv.  
Mrs. Devika A.l., Adv.

Mr. Nishit Agrawal, AOR  
Mr. Krishna Ballabh Thakur, AOR

Mr. Sravan Kumar Karanam, AOR  
Mr. Kumar Nikhil, Adv.  
Ms. M. Harshini, Adv.

Applicant-in-person, AOR

Mr. Anant Mann, AOR

Mr. Lakshmeesh S. Kamath, AOR  
Mrs. Samriti Ahuja, Adv.  
Ms. Aditi Prakash, Adv.

Mr. Vikas Kumar, AOR  
Mr. Mohit D. Ram, AOR  
Mrs. Pragya Baghel, AOR

Ms. Deepanwita Priyanka, AOR  
Mr. Satyalipsu Ray, Adv.  
Mr. Deepak Singh, Adv.  
Mr. Anuj Chaudhary, Adv.  
Ms. Priyal Sheth, Adv.

Mr. Raghvendra Kumar, AOR  
Mr. Dinesh Chandra Pandey, AOR

Mr. Saurabh Rajpal, AOR

Mr. Himinder Lal, AOR  
Ms. Shruti Jose, AOR  
Mr. Durgesh Ramchandra Gupta, AOR  
Mr. Gopal Balwant Sathe, AOR

Mr. Sarvam Ritam Khare, AOR  
Mr. Kushagra Sharma, Adv.  
Mr. Akarsh Khare, Adv.

Mr. K. M. Nataraj, A.S.G.  
Mr. Harish Pandey, Adv.  
Ms. Indira Bhakar, Adv.  
Mr. Anuj Srinivas Udupa, Adv.  
Mr. Krishna Kant Dubey, Adv.  
Mr. Piyush Beriwal, Adv.  
Mr. Neeraj Kumar Sharma, Adv.  
Ms. Mrinal Elker Mazumdar, Adv.  
Mr. Shashwat Parihar, Adv.  
Mr. Mukesh K Verma, Adv.  
Mr. Vinayak Sharma, Adv.  
Mr. Shreekant Neelappa Terdal, AOR

Ms. Sunieta Ojha, AOR

Dr. Surender Singh Hooda, AOR

M/S. Parekh & Co., AOR  
Mr. Avinash Kr. Lakhnopal, AOR  
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Mr. Pravir Choudhary, AOR  
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Mr. Saurabh Gupta, Adv.  
Ms. Eliza Gupta, Adv.

Mr. Nikilesh Ramachandran, AOR  
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Mr. Sanjay Yadav, Adv.  
Mr. Giri Prasad C., Adv.  
Mr. Parkashvir, Adv.  
Mr. Ravi Kumar Tomar, AOR

Mr. Tejaswi Kumar Pradhan, AOR  
Mr. Manoranjan Paikaray, Adv.  
Mr. Pranab Kumar Samantray, Adv.

Mr. P. Parmeswaran, AOR  
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Ms. Diva Singh, Adv.  
Mr. Devendra Singh, AOR  
Mr. Avinash Poddar, Adv.  
Mr. Ankit, Adv.  
Mr. Bhupender Yadav, Adv.  
Mr. Karan Thakur, Adv.

Mr. A. Venayagam Balan, AOR

Ms. Garima Prasad, Sr. Adv.

Mr. Sanjiv Sen, Sr. Adv.  
Mr. Praveen Swarup, AOR  
Mr. Prahlad Balaji, Adv.  
Ms. Radha Gupta, Adv.  
Mr. Saurabh Rohilla, Adv.  
Mr. O.p. Harsh Singh Munday, Adv.

Ms. Binu Tamta, AOR  
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Ms. Anu Gupta, AOR  
Ms. Manju Jetley, AOR

Ms. Sharmila Upadhyay, AOR  
Mr. Sarvjit Pratap Singh, Adv.  
Mr. Anmol Wadhwa, Adv.  
Mr. Pawan R Upadhyay, Adv.

Mr. Satish Aggarwal, AOR  
Mr. Satyendra Kumar, AOR  
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Mr. Md. Farman, AOR  
Ms. Ruby Singh Ahuja, AOR  
Mr. Sudhir Naagar, AOR  
Mr. Venkateswara Rao Anumolu, AOR

Mr. Abhijit Sengupta, AOR  
Mr. Paras Chauhan, Adv.  
Ms. Kuheli Mitra, Adv.  
Mr. Navneet Kansal, Adv.  
Mr. Muddam Thirupathi Reddy, Adv.  
Mr. Deepak Bahl, Adv.  
Mr. Navneet Singh, Adv.  
Mr. R.S.Mishra, Adv.

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Mr. Abhishek Garg, Adv.  
Mr. Praveen Bajaj, Adv.  
Mr. Chaudhary Shamsuddin Khan, Adv.  
Mr. D. K. Garg, Adv.

Mr. Shashi Kant Sharma, Adv.

Ms. B. Vijayalakshmi Menon, AOR

Mr. Nishit Agrawal, AOR

Ms. Rakhi Ray, AOR

Ms. Manika Tripathy, AOR

Mr. Mayank Aggarwal, AOR

Mr. Vineet Yadav, Adv.

Mr. Amir Yadav, Adv.

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Mr. T. Mahipal, AOR

Mr. Rajat Joseph, AOR

Mr. Gaurav Goel, AOR

Mr. Umesh Kumar Khaitan, AOR

Ms. Vanita Bhargava, AOR

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Ms. K. Enatoli Sema, Adv.

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Mr. Prang Newmai, Adv.

Mr. Anando Mukherjee, AOR

Mr. Shwetank Singh, Adv.

Mr. Lokesh Sinhal, Sr. A.A.G.

Mr. B.k. Satija, A.A.G.

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Mr. Rahul Khurana, Adv.

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Mr. Sarthak Srivastava, Adv.

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Mr. Vivek Narayan Sharma, AOR  
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Mrs. Sharmila Upadhyay, Adv.  
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Mr. Sarvjit Pratap Singh, Adv.  
M/s Unuc Legal LLP, AOR

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M/S. Mitter & Mitter Co., AOR

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Mr. Tushar Mehta, Solicitor General  
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Mrs. Mahima Bhardwaj Kalucha, Adv.

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Ms. Richa Kapoor, AOR

Mr. Akshay Verma, AOR  
Ms. Sushma Verma, Adv.  
Mr. Abhinav Singh, Adv.

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Mr. Mahi Pal Singh, Adv.  
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Ms. Niharika Dwivedi, Adv.  
Ms. Charanjeet Sidhu, Adv.  
Mr. Shiva Nand Sharma, Adv.  
Mr. Ishank Ranjan, Adv.  
Mr. Abhishek Sharma, Adv.  
Mr. Prakhar Shukla, Adv.  
Mr. Ravinder Pal Singh, Adv.  
Mr. Surabh Kumar Solnki, Adv.

M/S. Karanjawala & Co., AOR  
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Mr. Ejaz Maqbool, AOR  
Mr. Chanchal Kumar Ganguli, AOR  
Dr. Surender Singh Hooda, AOR

Mr. Siddharth Sengar, Adv.  
Mr. Shantanu Krishna, AOR  
Mr. Himanshu Tripathi, Adv.

Mr. Ekansh Mishra, AOR

Mrs. Aishwarya Bhati, A.S.G.  
Mr. K M Nataraj, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Jagdish Chandra, Adv.  
Mr. Rajesh Kumar Singh, Adv.  
Mr. Rajat Nair, Adv.  
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 Mr. Mayanka Pandey, Adv.  
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 Mr. Sharadha Deskhmukh, Adv.  
 Ms. Chitransh Sharma, Adv.  
 Mr. Sharthak Karol, Adv.  
 Mr. Manish, Adv.

Ms. Aishwarya Bhati, A.S.G.  
 Ms. Suhasini Sain, Adv.  
 Mr. Rajesh Kr. Singh, Adv.  
 Mr. Rajat Nair, Adv.  
 Mr. T.s.sabarish, Adv.  
 Mr. Navanjay Mahapatra, Adv.  
 Mr. Annirudh Sharma-II, Adv.  
 Mr. Sudarshan Lamba, AOR

Mr. Ilin Saraswat, Adv.  
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 Mr. M. M. Kashyap, AOR

Ms. K. V. Bharathi Upadhyaya, AOR  
 Ms. Rooh-e-hina Dua, AOR  
 Mr. Haresh Raichura, AOR  
 Ms. Shagun Matta, AOR

Mr. Samir Malik, AOR  
 Mr. Krishan Kumar, Adv.

Mr. Krishna Pal Singh, AOR

Intervenor-in-person, AOR

Mr. Rakesh Mishra, AOR  
 Ms. Deepika Kalia, Adv.  
 Ms. Vasudha Singh, Adv.  
 Ms. Savitri Verma, Adv.  
 Mr. Sudeep Chandra, Adv.  
 Mr. Akshit Tyagi, Adv.

Mr. Milind Kumar, AOR  
Ms. Udita Singh, AOR  
Ms. Anuradha Mutatkar, AOR

Mr. Chirag M. Shroff, AOR

Mr. Shyam D. Nandan, AOR  
Mrs. Priya Puri, AOR  
Mr. Zeeshan Diwan, AOR  
Mr. Abhas Kumar, AOR  
M/S. M. V. Kini & Associates, AOR  
Mr. Rajivkumar, AOR

Mr. Manoj K. Mishra, AOR  
Mr. Umesh Dubey, Adv.  
Ms. Madhulika, Adv.  
Mr. Anand Kumar Rai, Adv.

Mrs. Aishwarya Bhati, A.S.G.  
Mrs. Suhasini Sen, Adv.  
Mr. Rajesh Kumar Singh, Adv.  
Mr. Rajat Nair, Adv.  
Mr. T S Sabarish, Adv.  
Mr. Navanjay Mahapatra, Adv.  
Mr. Annirudh Sharma - Ii, Adv.  
Mr. Amrish Kumar, AOR

Ms. Supriya Juneja, AOR  
Mr. Anand Shankar, AOR

Mr. Ajay Vikram Singh, AOR  
Mrs. Priyanka Singh, Adv.  
Mr. M Aamir Faiyaz, Adv.  
Ms. Anushka Rajora, Adv.  
Mr. Rahul Vikram Singh, Adv.

Mr. Ajay Kumar Singh, AOR  
Ms. Akriti Chaubey, AOR  
Ms. Pratibha Jain, AOR  
Mr. Ajay Pal, AOR

Mr. Shekhar G Devasa, Sr. Adv.  
Mr. Manish Tiwari, Adv.  
Mrs. Thashmitha Muthanna, Adv.  
Mr. Ranjit Kotian, Adv.  
Mr. Shashi Bhushan Nagar, Adv.  
M/S. Devasa & Co., AOR

Ms. Astha Sharma, AOR

Ms. Aishwarya Bhati, A.S.G.

Ms. Suhashini Sen, Adv.

Mr. Rajat Nair, Adv.

Ms. Ruchi Kohli, Adv.

Mr. B.k.satija, Adv.

Ms. Swarupama Chaturvedi, Adv.

Ms. Shagun Thakur, Adv.

Ms. Chitrangda Rastravara, Adv.

Mr. Chinmayee Chandra, Adv.

Dr. N. Visakamurthy, AOR

Mr. Manan Verma, AOR

Mr. Gopal Singh, AOR

Mr. Umesh Bhagwat, AOR

Mrs. Anil Katiyar, AOR

Mr. Raj Kumar Mehta, AOR

Mr. Ranjan Mukherjee, AOR

Ms. Hemantika Wahi, AOR

Mr. Parth Awasthi, Adv.

Mr. Pashupathi Nath Razdan, AOR

Mr. K. R. Sasiprabhu, AOR

Mr. Anupam Raina, Adv.

Mr. Deepak Goel, AOR

Ms. Alka Goyal, Adv.

Ms. Shilpa Singh, AOR

Mr. Vishnu Kant, AOR

Mr. Irasis Acharya, Adv.

Ms. Rajnandini, Adv.

Mr. Guntur Pramod Kumar, AOR

Ms. Prerna Singh, Adv.

Mr. Dhruv Yadav, Adv.

Mr. T. V. S. Raghavendra Sreyas, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

[ 1 ] I.A. NOS.185063, 185065 & 185066 OF 2025:

1. As prayed, the applicant is permitted to forthwith amend prayer (i) in I.A. No.185063/2025.
2. Learned counsel for the applicant(s) submits that the proceedings pending before the learned National Green Tribunal (for short, 'NGT') would be withdrawn and also the affected parties would be impleaded, if not already impleaded.
3. The proceedings before the NGT is directed to be withdrawn within a period of two weeks from today.
4. Issue notice, returnable on 17.09.2025.
5. Dasti service, in addition, is granted.
6. In addition to the usual mode, liberty is granted to the applicant(s) to serve notice through the Central Agency/Standing Counsel for the respondent(s).

[2 & 3] I.A. Nos. 132125/2025 with I.A. Nos. 132266/2025 in WP(C) No. 171/1996 and IA No.122148/2025 and IA No.122149/2025:

1. These applications pertain to the grant of permission for felling of Khair trees.
2. Insofar as I.A. Nos. 132125/2025 & 132266/2025 in WP(C) No. 171/1996 are concerned, learned counsel for the State fairly states that since the applications were made within the stipulated period, there is no objection for allowing these applications.

3. Insofar as the IA Nos.122148/2025 & 122149/2025 are concerned, it is submitted that the said applications have been filed after the cutoff date and as such, the same are not entitled to be considered.

4. However, taking into consideration that the applications are filed by the farmers, we are inclined to allow the aforesaid applications.

5. We direct the Revenue Authorities to conduct a fresh survey and submit the report to the DFO within a period of four weeks. On such report being submitted, the concerned division shall take a decision with regard to the grant of permission to the applicants for felling of Khair trees.

6. We find that this Court is flooded with the applications filed by the poor farmers for grant of permission to fell the khair trees.

7. The Court faced a similar situation in the State of Himachal Pradesh. For small projects like Anganwadi, primary schools, primary health centres, the arterial roads connecting the villages to the main road, etc., the State was required to approach this Court prior to making such a construction. This Court was flooded with 600-700 matters. The entire developmental work had come to a standstill, inasmuch as, for a small thing, the State of Himachal Pradesh was required to approach this Court.

8. This Court, therefore, *vide* order dated 16<sup>th</sup> February, 2018 directed the State Government to constitute a State Committee

headed by Shri V.P. Mohan, IFS(Retd.), former Principal Chief Conservator of Forests, Himachal Pradesh and a second member to be nominated by the Vice Chancellor, Dr. Y.S.Parmar, University of Horticulture and Forestry, Nauni, Solan, Himachal Pradesh who shall be a Professor of Silviculture, which would consider grant of permission for undertaking such projects.

9. We are of the view that the Union Territory of Jammu and Kashmir should formulate a similar scheme, where the grievance of the farmers can be addressed at the local level, rather than they being required to rush to this Court for small things.

10. We, therefore, direct the Union Territory of Jammu & Kashmir to come out with a proposal in that regard after examining our order dated 16<sup>th</sup> February, 2018 within a period of four weeks from today.

10. List after four weeks.

[4] IA Nos.101677/2025, IA No.90783/2025, IA No.90784/2025 and IA No.135350/2025, IA No.135351/2025, IA No.135375/2025 & IA No.135376/2025:

1. The prayers made in these applications are similar to the prayers made in IA Nos. 162033, 162034, 162154, & 162155 of 2025, which were considered, and orders were passed by this Court on 23<sup>rd</sup> July, 2025. These applications would also, therefore, be covered under the said order.

2. The aforesaid applications are, therefore, disposed of in terms of the order passed on 23<sup>rd</sup> July, 2025.

[5] I.A. Nos. 88067/2025, 110655/2025, 110660/2025, 120608/2025:

1. Learned ASG submits that the MoEF&CC will file its reply within four weeks.
2. List these applications after four weeks.

[6] I.A. Nos. 90595/2025 & 90596/2025:

1. Learned counsel for the State of Karnataka submits that the work undertaken by the State Government is for providing water pipelines and underground electricity supply to the areas wherein 1280 families are residing in around 43 hamlets. It is submitted that on account of the order passed by this Court dated 29<sup>th</sup> April, 2025, the State is not in a position to undertake this work. He, therefore, submitted that the residents of the hamlets are deprived of potable water and electricity supply.

2. Ms. Shibani Ghosh, the learned counsel appearing on behalf of the applicant(s), on the contrary submitted that if the work is allowed to be undertaken, it will amount to allowing civil works and activities in common settlements in core area. Ms. Ghosh and the learned Amicus Curiae, therefore, submitted that the State must take earnest steps so as to provide for resettlement of the villagers residing in the said hamlets to an area outside the core area.

3. It cannot be gainsaid that the right to potable water and the right to electricity are now considered the very basic rights which a citizen is entitled to, to live a life with dignity. As such, we

are inclined to modify our order dated 29<sup>th</sup> April, 2025, and permit the State to undertake only the work with regard to laying down the pipelines for water supply and underground pipelines for electricity connection to the hamlets. However, the State shall also finalise a proposal for resettlement of the villagers to an area outside the core area.

4. Accordingly, eight weeks time is granted to the State to file an affidavit stating therein as to what steps the State is taking for resettling the villagers outside the core area.

5. Learned counsel for the State further submits that the proposal for converting the Kachcha roads to all weather roads is pending before the National Board for Wildlife (NBWL).

6. We clarify that the pendency of the present applications should not come in the way of the Standing Committee of the NBWL to consider the proposal of the State Government for converting the kachcha roads to all weather roads.

7. List after eight weeks.

[ 7 ] I.A. NOS. 104049 & 104048 of 2025 WITH I.A. NO. 140936 OF 2025, I.A. NOS. 127050, 127055 & 132503 OF 2025 WITH CIVIL APPEAL NO. 6790 of 2025, I.A. NOS. 105337, 105336 & 110791 of 2025;

AND

[ 8 ] I.A. NO. 156703 OF 2024 AND I.A. NO. 156707 & 156710 OF 2024 WITH I.A. NO. 182429 & 182432 OF 2024 AND I.A. NO. 279970 & 279972 OF 2024 AND I.A. NO. 8102 OF 2025; I.A. Nos. 212089, 212084, 212086 of 2024; I.A. NOS. 185524 OF 2025; C.A. D. NO. 12516 OF 2019, SUO-MOTO WRIT PETITION (CIVIL) NO. 1 OF 2023 WITH I.A. NO. 285430/2024 AND I.A. D. NOS. 227339 & 282482/2024 AND I.A. NOS. 128329 & 128330/2025 AND I.A. D. NOS. 174013, 169812 & 169815/2025 AND I.A. D. NOS. 169819 AND 169820/2025 AND I.A. D. NO.

185532/2025 AND I.A. NOS. 185511, 185512 & 185514/2025 AND I.A. D. NOS. 185646 & 185660/2025:

List on 08<sup>th</sup> September, 2025

[9] IA Nos. 140072/2025 & 140078/2025:

1. A Partial Court Working Days' Bench of this Court has passed the following order on 23<sup>rd</sup> June, 2025:

*1. Subject to the orders of the Hon'ble Chief Justice of India, list the matter on 16.07.2025. In the meantime, learned Amicus Curiae and the learned counsel for the State may examine the applications and give their responses.*

*2. Let the copy of the applications be also given to the Central Empowered Committee to seek its response in the matter.*

*3. Let the status-quo be maintained till 16.07.2025.*

2. The learned Amicus Curiae submits that pursuant to the aforesaid order, the CEC has examined the issue.

3. According to CEC, instead of felling 875 trees, the number of trees to be cut can be restricted to 500 trees.

4. We direct the State to take into consideration the recommendations of the CEC and file its reply within a period of four weeks from today. The CEC should give its report/recommendations to the State within a period of two weeks.

5. List on 17.09.2025.

[10] IA No. 218391/2024:

List along with SLP(Civil) Diary No.22109/2025.

[11] IA Nos. 125409/2025 & 125412/2025:

1. Learned ASG submits that for considering the correctness of the averments made in these applications, it will be appropriate that a Committee consisting of senior officers from the MoEF&CC and State Government is constituted which shall examine the issue and submit a report to this Court.

2. We, therefore, direct that a Committee comprising of the following officers shall be constituted:

(i) Director/Additional Director, State Mines & Geology Department, State of Assam.

(ii) Scientist from the Shillong Regional Office of the MoEF&CC;

(iii) A representative not below the rank of District Forest Officer to be appointed by the Principal Chief Secretary, State of Assam;

(iv) Senior officer of the Revenue Department to be nominated by the Principal Secretary/Additional Chief Secretary of the Revenue of the State of Assam.

3. The aforesaid Committee shall start its actual functioning within one week from today and submit a report to this Court within a period of four weeks from today.

4. List after four weeks.

5. We further direct that in the meantime, if the said Committee finds that any of the miners are indulging into illegal mining

activities, without valid permission, the District Mining Officer shall take steps to stop such activities forthwith.

6. As prayed, fresh notice be issued on furnishing of correct address by learned counsel for the applicant(s), returnable on 17.09.2025.

[12] IA Nos. 125603/2025 & 125604/2025:

1. The issue in these applications concerns the illegal mining activities in forests of Ri-Bhoi and Khasi Hills in the State of Meghalaya.

2. Mr. Nalin Kohli, learned senior counsel appearing on behalf of the State of Assam submitted that due to illegal mining activities carried out in the State of Meghalaya, the State of Assam is facing flood like situations, thereby causing hardships to the citizens residing in the plains.

3. The learned counsel appearing on behalf of the State of Meghalaya submits that the reply is already submitted to the CEC. However, the learned Amicus Curiae disputes the position and submits that though specific instructions had been given to the State of Meghalaya, no reply has been filed so far.

4. We, therefore, grant four weeks' time, by way of last chance, to the State of Meghalaya to file its affidavit stating therein what steps are being taken by the State for preventing illegal mining activities in the Khasi Hills.

5. We further clarify that in case we do not find the affidavit filed by the State Government satisfactory, we would be compelled to direct the presence of the Chief Secretary and take such steps as are found appropriate.

6. List on 17<sup>th</sup> September, 2025.

[13] IA Nos. 110282/2025, 110283/2025, 111437/2025, 111438/2025, 89008/2025, 89010/2025, 139000/2025:

1. These applications have been filed by the applicants stating therein that though the applications of the applicants for renewal of the mining lease(s) have been considered, but no extension has been granted. It is submitted that in some of the cases, prior to passing of the order dated 09<sup>th</sup> May, 2024 in WP(C) No. 4677 of 2025, the mining leases have been renewed by paying royalty for a period of 15 years. It is submitted that, however, now a discriminatory treatment is being meted out to the applicants.

2. Mr. K.M. Nataraj, learned Additional Solicitor General appearing on behalf of the State of Rajasthan submits that the mining leases are now being extended in view of the order passed by this Court on 09<sup>th</sup> May, 2024.

3. *Vide* the said order, though we have granted liberty to the State to consider and process the applications for grant/renewal of mining leases, including obtaining statutory clearances from various authorities, no final permission shall be granted for mining in Aravali Hills and Ranges as defined in the FSI report dated 25<sup>th</sup> August, 2010 without permission of this Court.

4. *Vide* the said order we had also clarified that our order should not be construed as prohibiting the legal mining.
5. We, therefore, permit the State Government to file an application before this Court seeking permission to renew/extend the mining leases of such of the applicants whose applications have been found to be in conformity with the relevant provisions and who have also fulfilled all the statutory compliances. Such an application should be filed within a period of two weeks, with an advance copy to the learned Amicus Curiae and learned ASG appearing for the MoEF&CC.
6. List on 08<sup>th</sup> September, 2025.

[ 14 ] Aravali batch - WP (C) Nos. 4677/1985 & 202/1995

1. In the present matter, taking into consideration that different States, in which the Aravali Hills and Ranges are situated, adopt a different definition for Aravali Hills and Ranges, we had passed an order on 09<sup>th</sup> May, 2025 to constitute a committee comprising of the following:
  - i. Secretary, Ministry of Environment, Forest and Climate Change, Government of India.
  - ii. Secretaries of the Department of Forests, Government of National Capital Territory of Delhi and the States of Haryana, Rajasthan and Gujarat.
  - iii. A representative of the Forest Survey of India.
  - iv. A representative of the Central Empowered Committee.

v. A representative of the Geological Survey of India.

vi. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, shall be the convenor of the Committee".

2. The matter was thereafter listed before this Court on 27<sup>th</sup> May, 2025. On a day prior to the said date, an additional affidavit was filed by the MoEF&CC.

3. On the said date, we had also heard the learned ASG appearing for the Union of India. Learned ASG had submitted that the meetings of the Main Committee as well as the Technical Support Committee have been held on a number of occasions. It was also stated that the matter with regard to the preparation of the final report is in the final stages. She further submitted that the final report would be submitted at the earliest.

4. *Vide* order dated 27<sup>th</sup> May, 2025, we had therefore directed the Committee to expedite the process, finalize and submit the report to this Court within a period of two months.

5. As such, the period which was granted by this Court *vide* order dated 27<sup>th</sup> May, 2025 had come to an end on 27<sup>th</sup> July, 2025. No application for extension of the period was made. Now, an affidavit has been filed dated 05<sup>th</sup> August, 2025, praying for extension of the stipulated period.

6. Ms. Aishwarya Bhati, the learned ASG submits that multiple meetings have been held with the officers of the Geological Survey of India (GSI) and the Survey of India (SOI) to analyze the

information received from the States and other stakeholders. It is submitted that the geological maps pertaining to Aravali Hills and Ranges obtained from GSI have been analyzed with the help of SOI to understand the profile of the Aravali Hills and Ranges, in terms of elevation, slope, LUCU (Land Use and Land Cover) etc. It is submitted that since the analysis is being done for the whole of Aravali Hills and Ranges, which spreads across four States, the complete analysis of this data requires some more time.

7. What was contemplated by our order dated 09<sup>th</sup> May, 2025 was that on account of the different definitions by the different States, different yardsticks are being applied while granting permissions for the mining activities. In some of the States, where the restriction was that the mining could not be permitted beyond 100mt., the hills were permitted to be mined up to the height of 100 mt. from all the four sides, leaving the remaining part as a pillar, which was susceptible to collapse at any point of time. Basically, what is required to be done is to take a policy decision with regard to the definition of Aravali Hills and Ranges.

8. Having said that, we do not understand as to why a period of more than two months is required for arriving at a policy decision, which can be taken by the Secretary of the MoEF&CC by taking on board the representatives of all the State Governments. Be that as it may, since a period of only two more months has been sought to finalize and submit the report, we are inclined to grant time by way of last chance.

9. If, however, the report and recommendations are not submitted by the next date, the members of the Committee constituted in terms of our order dated 09<sup>th</sup> May, 2025, would be liable to be proceeded against for having committed Contempt of this Court, inasmuch as, the order dated 27<sup>th</sup> May, 2025 directing them to submit the final report within a period of two months from 27<sup>th</sup> May, 2025 has already lapsed. Further, till the said period lapsed on 27<sup>th</sup> July, 2025, neither an application nor an oral request for extension of the period was made. Only after the matter is listed today, a request has been made for extension of time by way of an additional affidavit.

10. We could have taken a serious view of the matter. However, we are not interested in punishing the officers. We are only interested in protecting the precious Aravali Hills and Ranges. We do not want further damage to be caused to the entire Aravali Hills and Ranges, which act as a protector against the disturbances which come from the Northern/North-Western side of the country. If, like at present, uncontrolled mining activities are permitted, it will cause a great threat to the ecology of the nation.

11. We, therefore, extend the period for two months, by way of last chance. The time of two months from 05<sup>th</sup> August, 2025 (the date of filing of the latest additional affidavit), would end on 05<sup>th</sup> October, 2025. However, we are granting further time till 15<sup>th</sup> October, 2025, on which date the report and the recommendations of the Committee shall be filed in any case. We clarify that if by

the said date, the report and the recommendations are not filed, we will be constrained to take action against the members of the Committee for having committed Contempt of this Court.

12. Needless to state that if it is necessary in order to finalize the report, the Committee may meet regularly on a weekly basis. Needless to also add that with the advancement of technology, the meetings can also be held by video conferencing. Insofar as, the reasoning given that the complete analysis of the data required more time, we are of the view that for analysis, it is not necessary that the members of the Committee themselves work on every aspect of the matter. Field work can always be delegated to the officers in field so as to expedite the process. We need not say more.

13. We, accordingly, allow the request in terms of the prayer clause 'a' of the additional affidavit filed by MoEF&CC dated 05<sup>th</sup> August, 2025.

14. List after two months.

[15] Contempt Petition (C) Diary No.34292/2024 with IA No.168256/2024:

List on 08<sup>th</sup> September, 2025.

[16] IA Nos. 126582/2025, 135736/2025, 136040/2025, 135954/2025, 138810/2025, 138813/2025, 159062/2025, 159063/2025, 173765/2025, 173767/2025:

1. IA No. 126582/2025 is the report No. 25 of 2025 filed by the CEC. It appears that two applications were filed before the CEC. First one being IA No. 1587/2024 by one Mr. Rajeev Ranjan, through which he has raised objections against the approval of the proposed group housing project on a land situated at Khasra No. 1230/2, Sector B, Pocket-1, Vasant Kunj, New Delhi (hereinafter referred to as the subject land). It is contended before the CEC by the said Rajeev Ranjan, that the subject land is a part of the Morphological Ridge Area. Another application being IA No. 1608/2025 has been filed by Mr. Vivek Gupta, learned Advocate, on behalf of one M/s RR Texknit LLP before the CEC with a prayer that the development plan of the project site for construction of group housing project on the subject land be approved by the CEC.

2. On consideration of the submissions made on behalf of Mr. Rajeev Ranjan and M/s RR Texknit LLP, and the documents of the Delhi Development Authority, MCD sanction plan, environment clearance, Delhi Pollution Control Committee clearance, Delhi Urban Art Commission clearance, Airports Authority of India clearance, Directorate of Delhi Fire Service, Delhi Jal Board clearance, BSES Rajdhani Power Limited clearance and the documents of Land Acquisition Collector (South) and the report of the Forest Officer, the CEC by a report dated 14<sup>th</sup> May, 2025 has recommended thus:

"a) As per the extant norms/rules, the M/s RR Texknit LLP shall deposit 5% of the sanctioned project cost with the Ridge Management Board Fund and which, under the close supervision and direction of the Ridge Management Board, shall be used by the Delhi Forest Department for tree plantation, conservation and development of the Delhi Ridge.

b) All the conditions laid down by various statutory authorities, especially the conditions imposed by the MoEFCC, while granting the Environmental clearance shall be strictly adhered to.

c) No felling of trees shall be allowed, and M/s RR Texknit LLP shall ensure protection of all 23 trees standing on the 'subject land'.

d) The periphery of the 'subject land' is around 385 meters in length. There shall be green fencing all around the periphery, and around 250 trees of indigenous species shall be planted alongside it in two rows at a spacing of 3 meters by 3 meters. Similarly, another 250 trees of indigenous species shall be planted along with internal roads that will be constructed.

e) Adequate provision for water for birds, squirrels, etc. which are so ubiquitous on the subject land shall be made.

f) M/s RR Texknit LLP must undertake a thorough anyalysis and corresponding remedial measures with respect to the waste management, availability of portable water, rainwater harvesting, and energy conservation, for the proposed Group Housing Project.

g) Quarterly compliance report of all the conditions that may be imposed by this Hon'ble Court shall be submitted by M/s RR Texknit to the CEC through the online portal maintained by the CEC for the same.

(<https://cedindia.in/auth/login>)

h) Any other condition that this Hon'ble Court may impose."

3. It is further to be noted that IA Nos. 159062/2025 & 159063/2025 have been filed in the present proceedings by M/s RR Texknit LLP praying that the recommendations of the CEC be accepted, whereas IA Nos. 136040/2025 & 135736/2025 have been filed in the present proceedings by Mr. Rajeev Ranjan praying for rejection of the recommendations contained in the CEC report.

4. We have heard the learned Amicus Curiae, Mr. Siddharth Bhatnagar, learned senior counsel for M/s RR Texknit LLP and Mr. Shoeb Alam, learned senior counsel for Mr. Rajeev Ranjan.

5. Mr. Bhatnagar submitted that M/s RR Texknit LLP i.e., the project proponent has all the NOC clearances right from 1987. However, on account of the objections raised by the RWA the project could not be started. He further submitted that as a matter of fact, the Contempt filed before the High Court alleging the felling of the trees has itself been rejected by the High Court.

6. As against this, Mr. Alam submits that the project proponent and the Builder have been found guilty of creating fabricated documents and felling the trees. He submits that recommendation for lodging the FIRs has also been made.

7. We do not propose to go into the rival contentions inasmuch as the CEC, after examination of all the material on record, has made its recommendations. While making the recommendations it has taken

into consideration the clearances/NOCs granted by various authorities. It has also considered the report of the Forest Department. Not only that, while recommending to grant permission to the project proponent to develop the land, it has also imposed stringent conditions.

8. Insofar as the allegations of Mr. Alam with regard to felling of trees are concerned, it will be relevant to note the orders passed by the learned Single Judge of the High Court dated 06<sup>th</sup> December, 2024, in CM APPL. No. 52907/2024 and CM APPL. No. 52908/2024 in Cont. CAS (C) No.1149 of 2022:

"7. These are applications seeking directions to the Deputy Conservator of Forest to conduct an inspection *qua* removal and felling of trees in Khasra No. 1230/2 measuring 6 bighas and 7 biswa.

8. As per the report of the DCF (South), in paragraph 6 it is stated that there were a total number of 23 trees present at the site, out of which 19 trees are healthy, 1 tree has fallen, which was rehabilitated, and 3 number of trees have dried out.

9. The number of healthy trees as recorded in the order dated 04.10.2024 remains the same.

10. Mr. Ahluwalia, learned counsel, on instructions, states that the owner of the property shall ensure that all 19 trees are kept healthy and alive and the 1 rehabilitated tree shall be kept in good condition.

11. In view of the above, the applications are disposed of in the aforesaid terms."

9. Mr. Bhatnagar, however, submits that an application for recall of the said order has been filed. It is further submitted that in

the said proceedings also, the DFO had stood by its stand that there has been no illegal felling of the trees and one of the report is on account of a confusion created during inspection of the site.

10. Be that as it may, since the applicant is having valid permissions from all the competent authorities and since the CEC has also found that the permission to go ahead with the project can be granted on imposing certain stringent conditions, we see no reason not to accept the recommendations of the CEC. In the event, it is found that the project proponent has committed a crime with regard to felling of trees, the law would take its own course. Further, a criminal also cannot be prohibited to use his property in the manner he desires, subject to obtaining requisite permissions from the competent authorities.

11. In that view of the matter, IA Nos. 159062/2025 & 159063/2025 stand allowed subject to the project proponent scrupulously following all the conditions as stipulated in the report of the CEC. Consequently, IA Nos. 135736/2025, 136040/2025, 135954/2025, 173765/2025, 173767/2025 are dismissed. IA Nos. 126582/2025, 138810/2025 & 133813/2025 stand disposed of.

[29] IA Nos. 85332/2023, 85124/2023, 60136/2024, 60352/2024, 64180/2024, 64434/2024, 67379/2024:

1. Learned ASG has placed on record the Office Memorandum F.No.WL-6/57/2025-WL, MoEF&CC (Wildlife Division), dated 25<sup>th</sup> July, 2025.

2. The Office Memorandum states that the proposal of the State of Assam for alteration of boundary of Pobitra Wildlife Sanctuary by exclusion of 470.67 ha and inclusion of 564.83 ha in District Morigaon was considered in the 84<sup>th</sup> Meeting of the Standing Committee of National Board for Wild Life, held on 26<sup>th</sup> June, 2025.

3. The OM further states that the Standing Committee has found it necessary to have a site inspection and has appointed a Committee of the following officers for conducting the site inspection:

1. Dr. R. Sukumar, Member NBWL as Chairman
2. Representative from State Forest Department as Member.
3. Representative from Wildlife Institute of India as Member.
4. DIG Regional Office Shillong as Member convenor.

4. Since there is progress in the matter, we direct the matter to be listed after eight weeks.

**REST OF THE APPLICATIONS/MATTERS:**

List on 17.09.2025.

(POOJA SHARMA)  
AR-CUM-PS

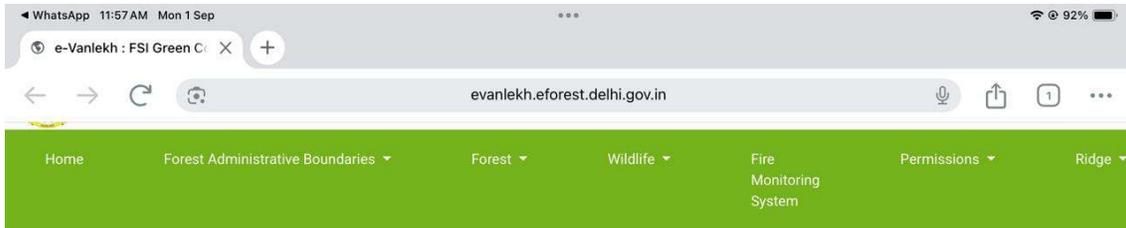
(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
ASSISTANT REGISTRAR

(\*OM dated 25.07.2025 is annexed with the ROP)



The Map Layers are tentative and provided by land owning agencies which is subject to ground verification. This information cannot not to be use



subject to ground verification. This information cannot not to be used as a base for initiating legal action or litigation in any issue. The accuracy and authenticity of this n

